226

बेकार हो गए हैं। मैं बाहुंगा कि भारत सरकार दस हजार टन गेहं उत्तर प्रदेश का दे दे तो ये बेकरीज बन्द नहीं होगी धीर मजदूर बंकार नहीं होगे।

CINEMATOGRAPH (SECOND AMENDMENT) BILL-contd.

MR. DEPUTY-SPEAKER: We resume discussion on the Cinemato-(Second Amendment) which was adjourned in the last Session.

Mr. N. K. Sanghi to continue his speech. He is not here.

Mr. P. G Mavalankar.

SHRI P G MAVALANKAR (Ahmedabad) Mr Deputy-Speaker, Sir, I am sorry that this Bill has had to wait until this Session for consideration and final passing But I am glad that it gives me now an opportunity to speak briefly on some of the provi-Stons

This House will recall the debate. interesting and instructive as it was, on the various provisions of this Bill Many hon members expressed their views on subjects ranging from censorship and the duties and functions of the Board of Censorship to what kind of problems are faced by the film producers and so on. I feel that the job of censorship is, of course, important in any decent and civilised society, but it is very difficult in any such democratic and free society to determine where exactly the Board of Censorship should stop and let the public taste and public opinion play a dominant role over the Board of Censorship. After all, the Censorship Board is there to determine that certain things are good for public taste and certain things are not good for public taste. But if you, in that anxiety and enthusiasm, let this Censorship Board do somethings which ought to be governed by public opinion and public taste and public education, then, I am straid the Board 1256 L.S.-10

of Censorship will have much vaster powers and there will be areas wherein the Censorship Board's intervention would be rightly and legitimately termed as interference. Therefore, 1 feel that many important and delicate questions and issues arise out of the functioning of the Censorship Board and I hope the Minister with his usual skill and enlightenment and understanding of the problems and issues involved, will see to it that both in terms of the enactment of the Parliament and in terms of rules and regulations and conventions which are much more important—than the first two, conventions and traditions-good films are exhibited in this country and good films are produced which much more important, and the functioning of the Censorship Board is arranged in such a way that although it is bound to keep good, rather reasonable, restraints on the production and exhibition of various films, in doing so, the individual citizen's freedoms and fundamental rights are in no way jeopardised. So, this difference or distinction between liberty and licence is always very thin. One can always take the argument that one is for liberty and one can go on extending that argument and stretch it to the logical and which may perhaps result into some sort of a licence.

MR DEPUTY-SPEAKER: Now, it is not only that this dividing line is thin. it has become blurred altogether.

SHRI P. G MAVALANKAR: I think it is very important that we do maintain this distinction between liberty and licence and I remember it was the great poet Milton who in his epic poem 'Paradise Lost' also said-I think I am almost right in quoting his couple of lines He was talking about the people at large.

"Licence they mean when they cry liberty."

So, after all one can really degenerate into a sort of a licentious position in the matter of freedom and fundamental rights.

[Shri P. G. Mavalankar]

All the same, I do believe that the function of the Censorship Board is very delicate, responsible and as I said, although it must put reasonable restraints on these matters, it should not do anything whereby the liberties and the fundamental rights of the citizens of this Republic will be curtailed.

The functions of the Censorship Board, to an extent, are negative. It is asking the people not to see certain things and prevents them from seeing certain things, it is asserting that certain things are not good for public taste. I realise these negative funcitons are not always popular or palatable to some, sometimes even to many. Nonetheless, these functions they do perform. But I do feel that the Board will not be concerned merely with the negative functions and certainly when the Film Censorship Board is being discussed, we shall be able to assert in our debates on the functioning of the Board, that these responsibilities and challenges of the new times, the modern times are being realised, accepted and implemented by the Members who belong to the Board of Censors. There is what is called a generation gap all the time. In fact. the generation gap is there from the times of Socrates onwards. It something which is new is to today. But since of the Second World War in 1945, we see tremendous strides recorded and registered science and technology. world has become so vast, so quick is the pace, ideas move so fast, fashions move so fast and fashions die also so fast, new fashions come in rapidly and so also tastes change very fast! Therefore, what you considered good or bad yesterday may not be considered good or bad today. Therefore. in a sense, the Censor Board's job is difficult because the people who sit on the Board of Censors, as they are experienced and seasoned people, may he having ideas which have become out of date, if not out of tune with the accepted ideas of public morality of the day.

Therefore, what I was telling is that the Censorship Board will have to face these challenges and responsibilities with greater awareness.

We have also come to a stage our country and the world, and our country is not to be excluded in this matter particularly, and that is, where permissive society has also been matter of not only discussion but is a matter for experience. professors and teachers, leaders and social workers and even party politicians wherever they go, especially when they are confronted with the youth, they find quite often this phenomenon. One of the important reasons for this confrontation is that there is a different approach to what can be called permissive and what cannot be tolerated as permissive and permissible.

MR. DEPUTY-SPEAKER: Even that is passing out.

SHRI P. G. MAVALANKAR: I feel that if we live as we do in the modern times, there is this permissive society where all our ideas about novels, short stories, films and all kinds of human exercises, cultural exercises, and intellectual exercises undergo a radical change. Of course, I do not like in the name of decency and morality to do anything which would thwart the legitimate aspirations of younger generations, younger minds.

About youth and films, a lot has been said; there are films which can be seen by adults only and there are films meant for universal exhibition. Where it is a case of films which are meant for adults only, we find persons who are not adults, are also going there to see those films. That is because there is a certain lacuna in the general film which they try to get by going to such films. What I do feel is that we should be a little

more free in our understanding our youth, more liberal in this regard. Some persons seem to think in this light, 'when we were young we did not do like this, therefore you should not do like this' 'you should do this' etc. I think there is a certain element of jealousy also in this respect. There is a sort of dichotomy between what the younger generation gets now and what the older people got when they were young and this creates a soft of jealousy, if I may say so. Theretore, what I feel is that our youth must be enabled-not permitted-to view the films which they like barring of course some of the basic limitations because the impact of the films on the young minds is tremen-

SHRI R. R. SHARMA (Banda): What are those basic limitations?

SHRI P. G. MAVALANKAR: Basic limitations are those limitation, which will stop us from destroying our basic principles, our basic values, and in domestar parlance, these are called Satyam, Shiram, Sundaram. I do not want to enter into an argument becau e my time is short. My esteemed friend, the hon. Minister, Gujral, is knowledgeable and how films have a treon young minds. mendous impact the country who ın People and illiterate Ly large get tremendous impact through the media of films and television. I want to ask him: Have we really made any effort seriously to enquire in regard to the edicational planning of the television programmes?

MR. DEPUTY-SPEAKER: I wonder whether that comes within the scope of this Bill.

SHRI P. G MAVALANKAR: Sir, it is only as an illustration that I refer to this.

MR. DEPUTY-SPEAKER: There are some limitations.

SHRI P. G. MAVALANKAR: I only wanted to convey that this aspect cannot be ignored. Creativity, art and imaginativity are the things which must never be curbed by anything which the Board of Censors do. Civility, decency and integrity must never be allowed to be passed over. Films and television have a special value and significance that must be never lost sight of. These are the points which I wanted to express. Thank you.

श्री बद्ध प्रताप सिंह (बाराबंकी) : माननीय उपाध्यक्ष महांदय, आपका हृदय मे आभारी हूं जो आप ने मुझ को चलचित्र (दूसरा संशाधन) विश्चेयक, 1973 पर अपने विचार प्रकट करने का धवसर दिया। मैं इस का समर्थन करने के लिये खड़ा हुआ हूं।

मान्यवर. तैमः कि माननीय मदन को जात है कि अखिल भारतीय काग्रेम कमेटी ने केवल देश में मामाजिक भीर आर्थिक विषमतथी को ही ममाप्त करना चाहती है, बरन् वह मदैव इम बात का ध्यान रखती है कि हमारं देश की जो मस्कृति है, जो परंपरायें है, देश के जा भादणें है जो मूल्य है, उन की भी रक्षा हो । मान्यवर, मैं अपने मूचना तथा प्रसारण मंत्राचन के मुयोग्य तथा अनुभवा मती श्री गुजरण को इस बन के लियं बचाई देना चाहता हूं कि वे इस विषय में गहरी धीं लेत हैं। उन्होंने इस विधेयक को बहुत जिल्ला, मतन के पश्चान् यहां माननीय मदस्यों के ममक्ष विस्तृत कप में प्रस्तृत किया है ।

श्रीमन्, यह फिल्म उद्याग भारत के लियं एक बहुत महत्वपूर्ण उद्योग है। विश्व के समस्त देशों की तुलना में भारत में मब में प्रधिक फिल्म बनती हैं भीर जहां तक दर्शकों का प्रश्न है. इन में बृद्ध, युवा, बालक, स्त्री, पुरुष, सभी के लिये मनोरंबन का साधन है। इन फिल्मों में सभी लोगों को

श्री रुद्र प्रताप सिह

एक भादमें जीवन का सन्देश मिलता है भीर एक प्रकार से यवार्य जीवन का उन के सामने चित्रण प्रस्तुत होता है। हमारा केन्द्रीय फिल्म सेंमर बोर्ड "चलचित्र प्रधि-नियम, 1952" के धन्तर्गत स्थापित हुआ या । भारत में सार्वजनिक प्रदर्शन के लिये फिल्म प्रमाणित करने के हेतु बोर्ड के मार्गं» दर्शनार्थ मुल सिद्धान्त चलचित्र प्रधिनियम, 1952 की धारा 5(ख)(1) मे दिये गये है जो इस प्रकार है-

"यदि फिल्म को प्रमाणित करने वाले सक्षम प्राधिकारी के विचार से कोई फिल्म या उस का कोई श्रंण देण की मुरक्षा, विदेशों के साथ मिलता के पम्बन्ध, तार्वजनिक णान्ति, मुरुचि या नैतिकता के विरुद्ध हो ययवा उस में किसी प्रपराध की प्रेरणा मिलती हो तो वह मार्वजितक प्रदर्शन के लियं प्रमाणित नहीं की जायगी ।"

इस से यह बान स्पष्ट हो जानी है कि हमारी मरकार का दुष्टिकोण फिल्मो के बारं में क्या है ।

श्रीमन्, केन्द्रीय फिल्म सेन्पर बोर्ड ने 2 फरवरी, 1970 की घपनी एक विशेष बैठक में फिल्मों में चुम्बन, नग्नता तथा ग्रम्लीलता पर विचार किया । उस का जो साराश था, वह मैं आप के सामने उद्धत करना बाहता ह-

"जब कि भारतीय फिल्मों के निर्माताओं को धपनी फिल्में बनाने की स्वतंत्रता हो, बोर्ड के सदस्यों का यह मन या कि भारत मे मेंमरिशप को ऐसी धनुमति नहीं होनी चाहिये कि वह बुम्बन, नम्नता या धश्लीलता की इजाजत दे सके।"

श्रीमन्, सूचना तथा प्रसारण मंबालय की पराममंदावी समिति की एक बैठक में मैंन एक प्रश्न पूछा था---

"क्या सरकार ने खोसना समिष्ठि की धारुया के उस घंस को स्वीकार कर लिया है जिस में कहा गया है कि यदि कथा के प्रसंग में बुम्बन तथा नम्नता का प्रदर्शन किया जाना भावश्यक हो तो उसे मार्वजनिक प्रदर्शन के हेत् प्रमाण-पत्र दियः जाय । "इस प्रश्न के उत्तर में कहा गया-" न तो चलचित्र प्रधिनियम प्रौर न ही इस के धन्तर्गत बने नियम विशिष्ट रूप मे यह कहते है कि फिन्मों में बुम्बन की इ जाजन नहीं दी जानी वाहिये। सरकार ने फिन्मों में बुम्बन के प्रदर्शन के बारे में कोई विभिन्ट प्रनुदेश नही जारी किये. फिर भी निर्देश मह्या (ज) 3 (ङ) के घरनांन बुस्थन की इजाजन नहीं है। निर्देश स० (घ) (झ) के प्रत्वर्शन नग्नता की स्थिति की इजाजन नहीं है। मान्यवर, इस बात से हमारी मरकार की, हमारे मत्रालय की, नीति बहुत स्पष्ट हो जानी है।"

Cinematograph

(2nd Amdt.) Bill

खोमला समिति न इस पम्बन्ध मे जा कहा है, श्रोमन, मैं उसे भी उद्धत करन चाहना ह--

"यदि कहातो के फिल्माकन में च्यान या नम्नता. प्ररोग का प्रदर्शन दिखान जाना घावभ्यक है तो कां काट देने का कोई कारण नहीं होना चाहिये, बमतें कि ऐसा वही सूझ-बूझ तथा महिवपूर्ण दन में किया गया हो और वह कामुक तथा भीडा न लगे । इस तरह मुर्शव-पूर्ण फिल्म बनाने बाले निर्माताचा को प्रोत्सा-हन मिलगा । संसर बोर्ड को चाहिय कि ऐसी फिल्मों को जो भपने भोंडे भीर सक्तीत फिल्माकन के कारण कुल मिला कर भड़ी नवा हानिकारक दिखाई दे, प्रदर्भन की इजाजत न दे।"

मान्यवर, खोमला ममिति रिपोर्ट के मध्बन्ध में हमारे एक प्रक्र के उत्तर में कहा गया जिसे मैं उद्धृत करना चाहना हूँ।

सरकार का शिवार इस टिप्पणी को माब्दिक भाव में स्वीकार करने का है । वास्तिकिक मामला चुम्बर मादि का नहीं हैं वरन् मुद्दि मोर कला का प्रस्तुनीकरण का है और केन्द्र मरकार फिल्म मेंसर बोर्ड से मदैव यह भाग्रह करती रहेगी कि वह कलात्मकना तथा चुद्दि को क्यान में रखें। मेरे विचार में मार्वजनिक प्रदर्शन के मन्बन्ध में मरकार को यह नाति बहुत स्वष्ट है।

श्रीमन, यद्यपि मरकारी नीति इम मम्बन्ध में बहुत स्पष्ट है फिर भा यह सन्य है कि मेमर बोई द्वारा कमी कमी बदा-बार गिष्टाचार, सुरुचिपूर्ण तथा कलात्मकत क शब्दा के मना का बिल बिल का महत का उपभोग होता है । साथ ही यह बात भी है कि कभी कभी फिल्म समरबोर के एक मदस्य के बिचार में मदाबार, शिष्टा-चार मुरुचि भीर कलात्मकता का एक प्रयं होता है धीर दूसरे सदस्य के विवार मे दूसरा अयं हाता है। इसी तरह से यह भी मत्य है कि कभी कभी एक ही फिल्म के एक प्रकार के दश्य को उचित मानते है, सुरुच-पूर्ण, कलापुर्ग मानते है बार दूसरी किन्म में बैमा नहीं मानने । यह सब बाते है । मै ममझना ह उन्ही कारणा में हमारे स्योग्य मत्री जो एक विस्तृत विश्वेषक यहा पर लाये हैं जिस से मेंगर बांई की कमिया की दूर कर सके ।

साथ ही नाथ एक और भी प्रश्न है जिसे भाप को विचार में रखना हागा। मरकार की नीनि इस मन्बन्ध में बहुन नाफ होते हुए भी कि मरकार चाहनी है कि कोई ऐसी फिल्म न बने जो भोडी हो परन्तु कभी कभी कुछ ऐसी फिल्म बनना है। उस का कारण यह है कि भाग बानने हैं कि पर्य की स्थलकार भिन्मोंक्स की स्वतंत्रना के प्रन्तरंत पाती है। हमारे मौनिक प्रधि-कारों में बो प्रभिष्यक्ति को स्वतंत्रता है यह पर्वे को स्वतंत्रता के प्रन्तगंत पाती है। कमो कमो हमारी सरकार ने कुछ फिल्मों को प्रस्वीकार किया, परन्तु न्यायालय में उन को छूट मिल गई। नो ऐमी स्थिति भी होती हैं, जिसे हमें नहीं मूलना चाहिये। इमलिये यह कहना कि मरकार को नीति का लबीलायन है, यह उचित बात नहीं है।

जैसा मैंने कहा सुहिचपूर्ण घौर कलामकता के मम्बन्ध में न्यायालय की बान का एक घौर उदाहरण दे कर पनी बात समाप्त करूगा। फिल्म बोडं मैंगजीन के नबे वार्षिक नम्बर के मुख पृष्ठ पर एक हमारे घिमनेता शिंग कपूर घौर घिमनेती सिम्मी का नस्न चित्र प्रस्तुत हुआ। सिम्मी ने बम्बई न्यायालय में मानहानि का मुकदमा दायर किया जिम पर न्यायालय ने यह निर्णय दिया जो मैं घाप की धनुमनि से कोट करता हं.

"No right thinking person would consider the picture to be martistic or below taste and, as such, would not defame her"

नो इस के लिये मरकार के सामने कठिनाई धाती है। जब इस प्रकार के निर्णय हो जाते हैं तो यह कहना कि मरकार चाहती है कि इस प्रकार के चित्र दिखाये जायें, या मैंग-खोनों में ऐसे चित्र धाये तो सरकार पर यह धारोप निराधार होगा ।

हमारा विस्ताम है कि को विशेषक मंत्री जी ने उपस्थित किया है बहुत सोच समझ कर धीर सूझबूझ से रखा गया है कि पूर्णकालीन घट्यत. सदस्य धीर असेससं होंगे, इन से हमें विश्वाम है कि इन के पास घछिक समय होगा जिस से फिल्मों के बारे में घछिक सूझबूझ के साथ निर्णय लिये जागेयें। धीर जो नया सेमरबोडं होगा उस में थोस्य, (श्री रुद्र प्रताप सिंह)

चरित्रवान भौर ईमानदार लोग रखे जायेगे जिन के मामने सदाचार, शिष्टाचार. मुक्जि भौर पुनलापूर्ण भादि शब्दों का बही भर्ष होगा जो हमारे राष्ट्रीय जीवन के हिन में होगा ।

इधर कुछ हमारी फिल्मे बनी है जो ग्रन्छी कही जा मकती है। जहां पर हम ग्रादमों की बात करते है, हमारे सामने एक ग्रीर यह प्रश्न है कि क्या होना चाहिये भीर क्या हो रहा है। एक ग्रांर हमे प्राचीन ग्रादशों की रक्षा करनी है भीर दूसरी भीर जो वर्तमान यथार्थ है उसे नही भूलना चाहिये। टमलिये कुछ इघर समनान्तर फिल्मे बनी हैं. भीर उच्च कोटि की बनी हैं। भगर उन फिन्मों की तरफ़ में प्रपनी माखे मद लेना बाहे तो उसे उपयक्त नहीं माना जा सकता। उन्हें हमे स्वीकार करना होगा भौर नये ममाज में नबीन मत्यों की जो रचना हुई है उसे हमे स्वीकार करना होगा । हमारे मंत्री जी के नेतत्व में इस विधेयक के द्वारा हमारा सेमर बांड भारत की जनता की जां भावनायें भीर भाकालाये हैं उस के भन-मार काम करेगा, ऐसा हमारा विश्वास है।

> "हमें बनानी है तकदीर अपने हाथों मे, खुद अपने वक्त के परविदिगार है हम लोग ।"

इन शब्दों के साथ मैं इस विधेयक का समर्थन करता हूं।

SHRI N. TOMBI SINGH (Inner Manipur). I support this Bill. I fully support what my hon. friend Shri Rudra Pratap Singh has said. This Bill is very comprehensive and claborate, and as such the amendment cannot be considered to be in any way a casual approach. This indicates the serious thinking on the part of the Government of India

The hon. Minister has introduced certain measures to introduce new committees and also to restructure certain committees for proper censoring of the films. The question is whether more restructing of the committees or the introduction of new committees will be sufficient or not.

Cinematograph

(2nd Amdt.) Bill

My hon, friend Prof. Mavalankar has very rightly referred to public tastes. Now, we are in a very serious dilemma. We have to reexamine where we stand so far as the film industry is concerned. It is very good that we are aware of it, and the Government have shown their awareness of the problem. The film industry has been left to itself for a number of decade. Over the decades, it has developed into a tradition of its own. It looks as if a hybrid taste which is neither Indian not foreign, and sometimes a very bitter and hostile taste is imposed or us It may look as if we are uncon-Those of us who have cerned reached middle age or those who have become adults may look very unconcerned about, but it concerns our own children What we see in the films concerns our own children The generation gap is being reflected in our own society and in our own families. Naturally, the question becomes a very relevant one before we consider any measure for amendment of the main Act.

While welcoming the measures taken. I would like to suggest a few very salient measures which require the serious attention of the Government. I think it is time Government re-examine the desirability of declaring a national policy on film industry. The question has been asked whether we would like to nationalise the industry I would submit that this cannot be considered in isolation. We have to consider the need for nationalisation of the industry in relation to the social demand, the preservation of certain values and the need for introducing

Cinematograph (2nd Amdt.) Bill

new standards in our films. When we compare our films with foreign films, I do not know what percentage of the standard that we see in the foreign countries is reflected in the few films that have access to our theatres. Only a small percentage foreign films are being shown India, but then from these few films that we get, it is not merelly the moral aspect, not merely the taste, but it is also the technical perfection of the films displaying the standard of the scientific and technological development's in different countries have to be taken into account.

15 hrs.

When we talk of censorship, naturally we are conscious of our orthodexy. We have been orthodox ways. It is right that we should be orthodox. Only by orthodoxy, preserve our tastes and values, but there is a limit to orthodoxy. Along with the need for preservation of our values and tastes, we have to see that censorship must be directed to see or emphasise the aspect of scientific perfection.

Who MR. DEPUTY-SPEAKER: will direct?

SHRI N. TOMBI SINGH: Government. I am urging them through you and Parliament.

MR. DEPUTY-SPEAKER: The Bill proposes to give Government limited powers, only to revise in respect of sovereignty, integrity, public morality and things like that. direction?

SHRI N. TOMBI SINGH: With due respect to your views....

MR. DEPUTY-SPEAKER: mentioning the aspect of the Bill, not my views.

SHRI N. TOMBI SINGH: This covers widely and comprehensively certain aspects. While Government would like to restructure certain committees which aims at inducting certain wholetime incumbents in the censorship committees so that they will maintain a sort of continuity in the examination of films, the question is whether we should allow the present trend to go on. As I have said earlier, the film industry being in the private sector they require to fun the industry? Our themselves and they have developed a tradition of their own thereby giving rise to a number of problems on the side of production and distribution. These problems mingling together have just confounded our generation and it is time we gave serious thought to it.

There is one aspect, of the producers versus censors who always appear hostile an cruel. The producers have to see the commercial aspect, the box office aspect. This is very true but who are who run to the box offices and contribute the necessary money they require to run the industry? Our own children who are set against us. So when a film is produced and censored, how can we separate the two, namely the industry and ourselves? In this view the question of nationalising the film industry has to be reexamined. I would, therefore, gest that if Government cannot with the existing machinery protect the tastes and introduce further development in the film industry to suit the development of the younger generation we have to examine the question A committee of nationalising films. should examine the gap that exists between what is on the stage and what we find in reality in our society. Perhaps a random survey will tell us. From what we have heard of the experience of other countries, I feel that there is not as much difference or gap in those countries as we find in our country between our films and real life. Why is it so? This gap has to be narrowed down and in order to do so perhaps the Government require control of the industry intensively and extensively and perhaps nationalisation should, sooner or later be done. I invite the attention of the

[Shri N. Tombi Singh]
Government to this aspect of the matter.

MR. DEPUTY-SPEAKER: The mure and more I listen to the speeches, the mure and more confused I become myself!

*SHRI J. MATHA GOWDER (Nilgiris): Mr. Deputy Speaker Sir, 1 rise to say a few words on the Cinematograph (Second Amendment) Bill on behalf of my party, the Dravida Munnetra Kazagam.

Sir. in this introductory speech Shri I. K. Gujral, the Minister of Information and Broadcasting stated that on the basis of recommendations contained in the Khosla Committee which was constituted to examine the working of the film censorship law he has come forward with this Bill. This Bill seeks to revise essentially the set-up of the Central Board of film Censors. Besides the Khosia Committee, the hon. Members belonging to the Ruling Party, while participating in the discussion on this Bill during the last session stated unequivocally that the performance of the Board of film censors so far had been appallingly dismal. The hon. Minister of Information and Broadcasting in his reply to the debate will no doubt say that the Central Board of Censors which would be set up under this Bill would definitely prove more effective in its functioning. But I am sceptical about it. I am of the view that this legislative measure is nohing more than putting old wine in a new bottle.

You will agree with me when I say that the Central Board of Censors has so far been the refuge for the retiring ICS and IAS Officers. One may not take any exception if the political leaders and the bureaucrats and entrusted with the responsibility of administering the country But, the culture, mora-

lity ideals of decent life etc., from the basic element of social life. An individual is more concerned about it than a political institution or a governmental organisation. It is more a social responsibility than a governmental responsibility. The society can exert greater authority on these things than the Government. It is inextricable to me how an Officer who has dealt with administrative matters throughout his career can be in a position to sit on judgment over matters connected with morality and culture and that too after his retirement. I have no hestitation in saving that the appointment of these people as the guardians of culture and morality will be leading both culture and morality to an unfathomable grave. I plead with the hon. Minister that this responsibility should not be entrusted to retired ICS or IAS officers in the new Board

Similarly, I would also like to say that the censorship of films should not also be in the hands of the Central Government I would substantiate my argument with cogent reasons. India is a land of variegated culture. The people of our country have so many different languages as their mothertongue. Is it possible for the Chairman of the Central Censor Board to censor a film in Tamil language, without knowing that language? The hon-Minister might counter this by saying that a Member knowing Tamil language would be associated with the Board at the time of censoring Tamil film. But I am not prepared to accept this kind of counter argument. I have to say that justice is not done to the Tamil film or Telugu film or Malayalam film by this kind of ad hoc . arrangement. The basic point to be borne in mind, besides the question of language is that Tamil culture is different from Bengali culture or Oriya culture. What is acceptable in Bengal may not be acceptable to the people of Tamil Nadu. That is why our Chief

[&]quot;The original speech was delivered

Minister, Dr. Kalaignar Karunanidhi, has been emphasising the need handing over the responsibility of film censorship to the State Government. The Censorship Board set up at the State level alone will be able to do justice to a film of that State. Just because the Chief Minister of a State ruled by he Dravida Munnetra Kazhagam demands this, it should not be intermidately misconstrued as the demand for State autonomy. It is only the Tamil Nadu Film Censor Board which can do justice to a Tamil Film and similarly the Film Censor Boards of other States for the films of those concerned States. We do not object if there is a Central Film Censor Board for Hindi films.

241

I should say that the Central Film Censor Board does not in any way help the films in regional languages. A Tamil Film is exhibited in the Capital only on Sunday mornings. Tamil films are not shown in the theatres of the Capital in regular shows. One has to rush to see a Tamil film early on a Sunday morning. Likewise, the Bengali films of word-renowned Director, Satyajit Ray are shown very rearely in the Capital For that matter, this is the fate of all regional language films in the Capital.

SHRI M. RAM GOPAL REDDY (Nizamabad): You can see them in Vigyan Bhayan.

SHRI J. MEHTA GOWDER: Once a year in Vigyan Bhavan, yes. My point is that the Certificate of Central Film Censor Board does not in any way help the regional language films in other centres excepting those the State. When this in the situation. 8 State Film Censor Board well do can BS is no need this job and there for a Central Film Censor Board so as regional language films are concerned.

Unless the Government of India constructs a chain of art theatres all over the country, the regional language have no facility of being screened all over the country. That is why our Chief Minister, Dr. Kalaignar Karunanidhi, has been demanding that the censorship of films should be the responsibility of the State Government. I am sure that the hon. Minister will concede that there is sound argument in his demand.

242

I will also refer to a proviso in m Clause 11(c) which reads:

Provided further that nothing in this sub-section shall require the Central Government to disclose any fact which it considers to be against public interest to disclose.

Sir, this means blanket power in the hands of the Central Government. The Central Film Censor Board can a film without attributing any reason whatsoever. Similarly, the phrases like public order or decency or morality are beyond the confines of adequate explanation. This clearly proves my point that the Central Government want to concentrate all powers in their hands. My party Government in Tamil Nadu objects to this kind of unreasonable powers being concentrated in the hands of the Central Government. I hope that you will treat this as an untenable argument.

It is not that only the Members of Opposition have referred to the inefficient functioning of the Central Board of Censors. The ruling party members have vehemently criticised the functioning of the Central Film light of Censor Board, In the views expressed by the Memto all sides of the bers belonging House, I appeal to the hon. Minister that he should take back this Bill and hand over the responsibility of censoring films to the State Governments.

With these words I conclude my speech

श्री एस० रासगोपाल रेड्डी (निजामा-बाद): उपाध्यक्त जी, जो तरमीम पेक की गई है श्री शाई के गुजराल जी की मिनिस्ट्री

(श्री एम॰ रामगीशल रेड्डी)

की तरफ मे मैं उस के लिए उन को बधार्य देता हू क्यों कि यह बहुत प्रच्छी तरमीम है। इस की बजह से धब तक जो धपन देश में सेसरिशप का काम ठीक तरह से नहीं हो रहा था धब एक परमानेट चेयरमैन हो जाने से यह काम बहुत ध्रच्छा हो जायगा क्यों कि टैम्परी लोगो को कोई उस में दिल-चम्पी नहीं रहती। धब एक परमानेट चेररमैन और 6 मेम्बरो को मुकर्र किया जा रहा है। 6 नान-धार्फिशयल मेम्बरो को रखा जा रहा है। .. (व्यवधान). 6 परमानेट है।

तो मेरा कहना यह है कि जैसे तामिल-नाड़ है, महाराष्ट्र है भीर वेस्ट बंगाल है इन तीन प्रदेशों में जहां बहुत सी फिल्में प्रोइयम की जा रही है वहा से मेम्बर होने बहत जरुरी है। ग्रभी गौडर माहब यह कह रहे थ कि तामिल नही जानने वाला नामिल फिल्मो के माथ ग्रन्ही तरह न्याय नहीं कर सकता । वह सेसरीशप का काम मही दंग से नहीं कर मकता । तो मैं यह कह रहा है कि जब वहा का एक मेम्बर रहेगा तो यह शिकायत नही होगी भीर हो सकता है कि वहा का चेयरमैन भी बने । गौडर जी यह क्यों सोचने है कि वहा का ग्रादमी चयरमैन नहीं बन मकता । महाराष्ट्र तामिलनाड् या वेस्ट बंगाल जहा ज्यादा फिल्मे बनती हैं जिनको बहुत तजवां है ऐसी ही जगह के लोगों का चेयरमैनशिप दी जाय। मिर्फ बाई ए एम या रिटायड ब्रादिमियों के लिए जगह पैदा करने के लिए यह नहीं किया जा रहा है बल्कि देशवासियो भीर खसुमन हमारे छोटे बच्चे जो सिनमा देख कर खराव होते जा रहे हैं उन के ख्यालात प्रच्छे रखने के लिए भीर उन्हें इस के बुरे असर में बचाने के लिए जिस में वे प्रागे चल कर तरक्की कर मके, यह किया जा रहा है। यह एक किस्म की शिक्षा है और हम यह देख

रहे है कि ह्यारी किसा संस्थाओं में जो पढ़ाया जा रहा है उस से ज्यादा महत्वपूर्ण असर फिल्मों से होता है । इसलिए फिल्म को मुधारना बहुत जरुरी है। आजकल इतनी गन्दी और नीच किस्म की फिस्में आती है कि उन को हमेशा के लिए बन्द करना चाहिए।

मेरा यह कहना है कि सिर्फ फिल्म बनने के बाद ही नही बल्क बनने से पहले उस की रिकट को भी देखना चाहिए। रिकट जो लिखी जाती हैं उसको देखने से भी बहुन सा भन्दाजा हो सकता है कि वह फिल्म किम नमूने की बनेगी। इस में फिल्म बनाने वाला जो भादमी है जो इतना पैसा खर्च कर के फिल्म बनाता है भगर सेमर बोड से यह कहा जाता है कि फिल्म भन्छी नहीं है तो उस को बहुत नुकसान हो जाना है फिर आइन्दा वह अच्छी फिल्म बनाने के काबिल भी नहीं रहना है। इमलिए इन्दा से सेमर शिप के मामने हर चीज भानी चाहिए नाकि फिल्म पूरी बनने के बाद रिजेक्ट करने से होने वाला नुकसान उम को न हो।

दूसरी वात यह है कि हमारी जो अच्छी फिल्मे बनती है वे बहुत सारी दूसरे देशों में स्मगल होती जा रही है। 5 करोड रूपये का अन्दाजन हर भाल हमारा नुकसान होता जा रहा है। तो मैं मंत्री महोदय में पूछना खाहना हूं कि ये फि में दूसरे देशों में की जा रही है और इतना बढ़ा नुकसान जो हो रहा है उस को रोकने के लिए सरकार क्या कर रही है?

खांसला कमंटी की सिफारिकों की बहुत चर्चा चली है। उसमें किस्मिंग की भी इजाजत उन्होंने दी है। मुझे खुशी है कि मंत्री जी इंस किस्म की चीज इस में नहीं रख रहे हैं। मैं उन से भाग्रह कहंगा कि कही भूल कर वह उस की उस में ऐड न करे क्योंकि बहु हमारी सम्पना के खिलाफ है और हाइजिन

Cinematograph (2nd Amdt.) Bill

(भी उमा रामगोशल देइडी)

के भी खिलाफ है। बाहर की फिल्मों में जो किसिंग होती है धोर बोम (गज उसकी बजह से बहन स लोग विदेशी फिल्म देखना चाहने है । इसलिए न केवल हमारी प्रपनी फिल्मों की संसरिशप होनी बाहिए बहिक बाहर से प्राने वाली फिल्मी की भी संमर्राशप होनी चाहिए । हमारे स्टैडडं के निहाल से जो फिल्में होती है वही हमारे देश में दिखाई जानी चाहिए मोर बाकी दूमरा फिल्मे नहीं दिखानी चाहिए। ऐसा नहीं करेंगे तो यहां की फिल्मों का जो मंसर्शिप किया जा रहा है उस से कोई फायदा नहीं होगा ।

इन शब्दों के माथ मली जी न जो तरमोन पेश की में उम के लिए उन को फिर बधाई देता ह ।

SHRI GIRIDHAR GOMANGO (Koraput): Mr. Deputy-Speaker, Sir, rise to support the Bill which is betore the House The hon, members who participated in this debate have given their opinion. Now I would like to give some suggestions to the Minister.

The Estimates Committee last year took up this matter and submitted a eport about film censorship There are some recommendations which are very essential for the Government to act on immediately.

There is the question about vulgarity and vilence in films, which is good and which is bad. One author has said that nothing is good or bad but thinking makes it so. We say that this is good and that is bad. There are two kinds of films which make impact on our society and life the story films and the documentaries: one is imaginative and other is reality; a film is based on a story or novel which is only an imagination, and a documentary tells us the day-to-day affairs of the Government and what

is happening in the country. It is said that there is no reality in films. But the point is this. Though it is imaginative, when we see the reality of lite ii. a film and compare and see, we think that the film is bad or good. The next question is whether the film is of educative value to the masses. This is a media of mass communication. The question for the Government to consider is that they should produce more and more documentaries by which Government can have quality control on films.

Inere are producers on the one side and Government on the other side. The producers say that, unless they produce films with vulgarity and viosence, they will not be a success in the yox office and they cannot earn money. They said that the Government should check this vulgarity and violence and this controversy was going on tumber of committees were appointed but due to the Government not taking mmediate steps the vulgariy and violetice in our films continue. Under this Bill the Board will be reconstituted and it will have six wholetime Memhers including the Chairman. Here I want to draw your attention to the recommendations of the Estimates Committee of Lok Sabha (1973-74), 58th Report which says:

The Committee would, however, urge the Government that while appointing members to the new Board of Film Censors and Appellate Tribunals they should ensure that only persons with proven integrity and knowledge of this industry are in-The Committee would also cluded like that proper representation should be given to the film industry also on these bodies."

There were so many reports. There is that famous Khosla Committee report. So, while amending this law, unless we give some powers to this Board, the undesirable things cannot be checked.

[Shri Giridhar Gomango]

247

Now the question is; after this Bill is passed, whether the Government will have an effective control.

Now, one of the objectives is to confer on the Central Government a limited revisional jurisdiction even in respect of orders passed in appeals. Such jurisdiction can be exercised only in the interests of certain specified overriding considerations, namely the sovereignty and integrity of India, security of the State, friendly relations with foreign States and public order, decency or morality. It should be and and not or While sovereignty and integrity are essential, decency and morality are also equally essential

Lastly, a word about the moral question One cannot definie what morality is As I said earlier, nothing is bad or good but thinking makes it

MR DEPUTY-SPEAKER. You are yet to experience that

SHRI GIRIDHAR GOMANGO Lastly I support this Bill because even though we are passing it after a year of its introduction, I hope it will help in curbing violence and vulgarity in our films

श्री टी॰सोहमलाल (करीलवाग)

उपाध्यक्ष जी, यह जो चलचित्र संगोधन बिल हमारे मामने भाषा है मैं इसका हृदय में म्वागन करता हूं भीर साथ में कुछ मुझाव भी देना चाहता हूं जिनके ऊपर हमारे मत्री महोदय ध्यान देंगे । जहां तक फिल्मों का मवाल है यह संगोधन बिल पिछले 1952 के अधिनियम को संगोधन करने के लिय लाया गया है। 1952 में भाज तक पिछले 24 वर्षों में जिस तरीके में फिल्मों में तबदीली आई में मसंज्ञाता हूं वह एक रिकार्ड की बात है। आज जो फिल्मे बनता है बास्तव में उन फिल्मो के मन्दर टिकट बेचने वाली बिड़की की तरफ ध्यान दिया जाता है बिडकी पर कितनी लम्बी लाइन सगती है उसी के हिसाब से कहानी; वीगर कलाकार स्यूजिक डाइरेक्टर झादि को लिया जाता है।

इस संशोधन के बन्दर मेरे ख्याल से सब से पहली बीच जो देनी बाहिये बी. धगर वह लाई जाती तो इसका महत्व बहत बढ़ जाता । क्योंकि जब तक हमारे यहा जितने सिनेमा हाउसेच वने हए है उन पर गर्वनमेंट कब्जा नहीं करेगी तब तक यह भीख मिटने वाली नहीं है। साप यहां पर वाहे जितनी झालोबना कीजिये सेन्सर बोडं चाहे जितनी निगाह डाले लेकिन फिर भी लोग एप्रोच की बाह में ऐसी फिल्मों का पास करा लेते हैं जो पास नही होनी चाहिये। जब वे फिल्मे बाहर रिलीज होती ह तब उनकी तीव बालोचना होती है। मैने ऐसी कई फिल्मों को देखा है भीर में महसूस करता ह कि हमारी सम्मृति तथा मध्यता की विष्ट में दिखाने योग्य नहीं है। श्रव नो हमारे यहा टी० बी० (दूरदर्शन) लागु हो चुका है बर घर मे टी॰ बी॰ लग रहे है जब ऐसी फिल्में टी॰ बी॰ पर दिखाई जायेंगी जहां पर घर मे माता पिता बहुन भाई सब पास बैठ कर उन फिल्मों को देखेंगे तो प्राप स्वय धन्भव कर सकते है कि उनका हमारे ऊपर क्या प्रभाव परेगा । मेने इस सम्बन्ध मे एक पन भी लिखा है जिसमें मुझाव दिया है कि टी॰ बी॰ पर 20 साल पहने की पुरानी फिल्मों को दिखाया जाय ताकि हमारे बच्चो को यह मालम हो सके कि 20 साल पहले जब वह पैदा भी नहीं हुए थे हमारे देश मे की फिल्मे बनती थी उनका करेक्टर उनका चरित्र किस प्रकार का था। इससे नई फिल्मों के लिए मिदान्त बन सकते 1 1

16,38 hrs.

[SHRI JAGANNATHRAO in the Chair.]

भनी एक फिल्म भाई है--गप्त जान याजकस यल रही है। यह एक प्रकी फिल्म है और मेरी दिष्ट से नेबत मामने में बेहतरीन फिल्म है। लेकिन इसके साथ ही एक घीर फिल्म घाई है-- मेम-शास्त्र । गुप्त ज्ञान देखने के बाद मैंने समझा कि प्रेम शास्त्र फिल्म भी इसी विषय पर बनी होगी लेकिन जब मैंने देखा ना बिलकल उलटा पाया । नाम जैसे गुप्त जान है ऐसे ही प्रेम शास्त्र रख दिया: लेकिन उसके यन्दर यनोखी बीज देखी, विसक्त उत्तरी चीज थी। मै जानता ह कि में मर बोड की कुछ मजबरियां है लेकिन उम के बावजद भी सेंसर बोर्ड को योटा मक्त होना चाहिये । इम सँमर बोडं मे ऐसे लोग होने चाहिये जो हिन्दुस्तान के माने हुए विद्वात हो, जिनको हिन्दुस्तान की सम्बति और सम्पता की जानकारी हो। यह नहीं होना चाहियं कि माप निमी माई० ए० एस० वाल की ही इसमें रख दें। बाज इस मन्त्र में जिसके पास बाई० ए० एम० की डिबी है उसका हा सब स बडा नाविल माना जाता है। जिम तरह से अयेजा के जमाने में बाई० मी० एस० की मब कामा में प्रिकरेम दिया जाना था. ये माई० ए० एम० बाल भी उन्हीं की वैदाइण है, इन को ही सब में ज्यादा ग्रस्लबंद माना जाता है। मेहरबानी करके मेसल बोर्ड म हमारे तपे हुए गुणी भीर उम्र के लिहाज मे ऐसे लोगों का लीजियं जिन की हर बात का ज्ञान हो घीर जो फिल्पों को देख कर, उस की बारीकिया, टैकनीक को देखकर सर्टिफिकेट दें। वरना इमका क्या पविणाम होना-घाज की फिल्मों का हमारे नौजवान लडके धीर लक्ष्मियो पर बहुत ज्यादा प्रसर पड रहा है

भी मूल चन्द डागा (गाली): भाप ने को फिल्मे देखी उनका भाप पर क्या असर पका ? भी टी॰ संहनसास मैंने जो फिल्में पहले देखी हैं, उनको यदि बाज के बच्चे देख लें तो इन्सान बन सकते हैं।

मै एक उदाहरण देना चारता ह । एक प्रच्छी फीमलो, विदान फीमली का लडका जिसकी उद्य मोलह माल भीर जो हायर सैकेंडरी मे पढ़ता था उम ने एक फिल्म देखी भीर उसकी देख कर क्या गुनाह किया, उसको आपने भी अखबारों में पढ़ा होगा। राजेन्द्र नगर मे एक बृद्धिया के यहां वह बोरो करने चला गया और उसके गले का पकड कर उसके मुद्रमे उसन कपडा ठुमा। वह पकडा गया। उनके मा बार बडे परेणान हए। एक हो लडका उनका। वे मेरे पाम बाए चांत वह इन का परे क्षेत्र में पहला है उन्हाने कहा कि हमारा यही एक लडका है श्रार ग्रगर इमका जेल हा गई ता हम बरबाद हा जए गे। उम खत्म हा जायें गे। वह ऐसी फीमलो है जिसके सदस्य उडी ग्रच्छी धच्छी जगहो पर लगे हुए है। मैने लडके में पूछा । उसने बताया वह फिल्म देख का बाया था बोर एक्सपैरिमेट करके देख रहा था। प्रव प्राप बताये कि ऐमा होता है या नहीं ? ग्राप मोचे कि प्रगर फिल्म प्रच्छी हो तो क्या उसका प्रच्छा प्रभाव बच्चों पर नहीं पड़ेगा? श्री रेड़ी ने बहुत प्रच्छा सुझाव दिया है । मेमर बोर्ड फिल्म बनने से पहले ही कहानी को देख ले भीर उसके बाद फिल्म बने। भगर वह कहानी को पाम कर दे तब तो उस कहानी पर भाधारिन फिल्म बने मन्यया न बने । माजकल होता यह है कि जब फिल्म बन जाती है तब वह सेंसर बोर्ड के पास पास होने के लिए जाती है। तब भगर वह कैंबी बलाता है तो निर्माता घलग चिल्लाता है भीर दूसरे घलग जिल्लाते हैं। वह कहता है कि उसका लाखो का नुकसान हो रहा है घीर घाप फिल्म का पास नहीं कर रहेहैं। तब वह एश्रीव बड़े बड़े लोगों की सदाना नुरू क ना है और पास

करवाने की कोशिश करता है। क्या उस मब सं सक्छा यह नहीं होगा कि पहले ही सेसर बोर्ड कहानी को देख ले भीर मंजूरी दे दे तब ही फिल्म बने ? भगर ऐमा होगा तो ज्यादा पिल्मों को रिजैक्ट नहीं किया जा सकेगा। कुछ भग हो हो सकेगे जिन पर कैंची चलाने को जरूरन महसूस हो। नब ऐसा नहीं हा सकेगा कि सारी की सारी फिल्म डिब्बें मं बन्द रहें।

ग्राजकल प्रोड्यमर यह कहता है कि मले पैमा चाहिये. एक्टर यह बहुना है कि हमे नो पैसा चाहिये । मै ग्रापको बनलाना चाहना हं कि नंगे प्रश को जो दिखाया नहीं जाता है. जिम पर कैंबी फेर दी जाती है. उसका बन्य प्रिट ब्लैक में बिक्ता है। ऐसे मीन जो जाट विग जाने है और जो सेसर बोर्ड काट देना है उनके बन्य प्रिट बना कर हिन्तुस्तान म वेन दिए जाते हैं। एक जमाना था जब नहीं हया फिल्मों में काम करने के लिए नहीं मिला करती थी. यह मझे ग्रन्छी नरद याद है। मिम बिना जो दिल्ली की थी उसका पेशा कुछ भीर था. वैसी फिल्म उड्टिंग को मिला करती थी। लेकिन बाज बन्छे-। स्हे बानदानो की यहिंग्या ्मकी योग याक्षित हो रही है यात नगर नागयण मिलना है ग्रार लोग नैयार हो जाने है, बड़िया नैयार हो जानी है और बहनी हे कोई परवाह नहीं जैसे मर्जी ग्राए गाट ले लो। यह सब प्रत्नर ग्रा गण है। लडकिया कहती है पैसा मिलता है और छार कही मना कर दिया तो दूसरी फिल्मों म काम नहीं मिलेगा। उस इडस्ट्री में बहुत पैसा खर्च हो रहा है। किम पर होता है यह रे एक्टर और एक्ट्रेसिम पर हाता है। हजारो भादमी जो इस मे राम करने है उन में में किसी को पाच किसी को दम और किसी को 15 रुपये ही रोज मिलने रे लेकिन कुछ एक्टर और एक्ट्रेसिम ऐसे हैं जिन का 10-15 लाख रुपया मिलना है। क्या न्भी इस बोर बापने ध्यान दिया है। 24 माल

में ग्राप इस एमेडमेंट को लाए हैं शायद पहली बार । ग्रन्छे स्टैंडर्ड की फिल्में बन इस ग्रोर भी धापको ध्यान देना चाहिये । चार सप्नाह नहीं तो एक सप्ताह वे चलेंगी । देखने वाले इनको जरुर देखेंगे । गंदी फिल्मे देखने वालों की भीड ग्राज लगी रहती है, लाइने लगी रहती है, टिक्ट नही मिलती है। ग्रभी एक फिल्म नरसी भगत बाई है। उन वेचारों को हाल नही मिल पा रहा है। हाल वाले कहते है हमें तो रूपया ज्यादा चाहिये भीर तुम्हारी फिल्म दिल्ली मे पहले हफ्ते मे ही गोल हो जाएगी। हाल बाले बहुत ज्यादा पैमा लेते हैं। हो मकता है कि वे यह मारा पैमा गवनंमेट को न दिखाने हो । जिस नरह में एक्टर दस नाख लेकर दिखाने बहुन कम है उसी तरह में ये भी करते हो । मै चाहगा कि जिनने भी मिनमा हाल है उनका ग्राग राष्ट्रीयकरण कर दें। इस में भाप को घाटा होने वाला नहीं है। भीर इडस्टी में ता हो सकता है लेकिन इस में बाटा नहीं हो मकता है। इस तरह की चीजे की जाए तो देश का भला हो मकता है।

खोमला कमेटी की रिपोर्ट हमार सामने है। वह बहुन अच्छी है मिवाय चुम्बन वाली बान के। उसकी रोशनी में आपने कुछ मशोधन उपस्थिति किए हैं। 24 लाल में आप शायद पहली बार इनको लाए है। मैं समजना हु कि फिल्म इडम्ड्री एक ऐसी इडम्ड्री है कि इस में हर माल आर सशोधन कर मकते है।

इन शब्दों के साथ से इस बिल का स्वागन करता है।

बी राम रतन कर्मा (बादा) सभापति महोदय, मत्री महोदय ने इस बिल को उपस्थित करने समय खोमला समिति की रिपोर्ट में उद्धरण दिए है। इस बास्ते प्रस्तुत सणोधनों को हमे उसी संदर्भ में देखना होगा।

कला जीवन के लिए है। झगर जीवन कला में नहीं है नां उम कला का समाज के लिए

कोई मृत्य नहीं हो सकता है। यह एक सर्व मान्य सिद्वान्त है। कला के नाध्यम से चल चित्रों द्वारा समाज का चारितिक, सामाजिक, सांस्कृतिक, ग्राध्यातिमक एवं राजनीतिक उत्थान करने का ध्येय रखा गया है । उसी परिपेक्ष्य में हमें इसको देखना होगा । ज्यादा नहीं पिछले दस वर्षों में जो फिल्में बनी है उनको हम देखें तो क्या हम ऐसा पाते हैं कि हमारा जो उद्देश्य है वह पूरा हुआ है ? बया समाज का चारित्विक, सांस्कृतिक ग्रीर राजनीतिक उत्थान हम्रा है ? कुछ प्रतिशत फिल्मों को हम छोड़ दें तो हमें जो उत्तर मिलवा है, नकारात्मक मिलवा है। दस वर्ष में जो फिल्में बनी हैं उन से चोरियों, डकेनियों अपराधों, अंग प्रत्यगों के प्रदर्शन और कैंबरे आदि को ही वढावा मिला है। इसी संदर्भ में खोसला कमेटी की रिपोर्ट के पेज. 90 से जरा कोट करना चाहता हूं जहां उसने कहा है कि हमारी फिल्में होलीवुड की सस्ती नकल हैं. सत्य से परे हैं, हमारी फिल्में बिल्कुल जीवन से कटी हुई हैं। मैं कोट करता हं:—

"Another criticism made is that Indian movies are mere cheap copies of foreign movies. Often the stories are borrowed from the story of a popular Hollywood film, the dresses and erotic scenes are lifted almost bodily from them and introduced into Indian films."

इस के पैरा 67 को भी मैं कोट करना चाहना हूं:

"Indian films are far removed from reality and the film world is something that has no relation to real life. The characters in a film do not behave as real human beings. The story does not unfold itself in a convincing manner, the unreal world of films is therefore, lacking in conviction and fails to entertain."

इसी कमेटी की रिपोर्ट के पेज 65 के पैरा 23 ग्रीर 24 में कहा गया है: "A boy of 23 in a reformatory school said: "In my opinion it is a bad thing for young boys to see pictures showing a man stealing. Pictures of gangsters enabled me to become one of them. Movies showed me the way to steal automobiles.":

"The investigators made a list of the tricks learnt by young delinquents from films.".

इसके बाद 32 छाइटम्ज की एक लिस्ट दी हुई है। मैं समझता हूं कि मंत्री महोदय, माननीय नदस्यों और आप ने इसको अच्छी तरह ने से पढ़ा है।

मैं मंत्री महोदय से कहना चाहता हूं कि इस तरह पीसमील एपेंडमेंट कर के वह कोई फ़ायदा नहीं पहुंचा रहे हैं। इस एमेंडमेंट के पीछे उनका क्या मोटिय—उद्देश्य—है, उसके बारे में भी मैं बताना चाहता हूं।

सिने हिंदोग्राफ् एक्क 1952 में पास हु प्र।
था। 1958 में सैन्सरणिय के रूल्ज बने थे।
1969 में खोसला कमेटी की रिपोर्ट ग्राई ग्राँग
1973 में यह एमेंडमेंट लाया गया है। क्या
मंत्री महोदय बतायेंगे कि इतने साल तक क्या
होता रहा। अगर वह बास्तव में फिल्म उद्योग
ग्राँग फिल्मों के स्तर में नुधार करना चाहते
हैं. तो उनको इसके लिए एक कास्प्रिहेंसिव
बिल लाना चाहिए था। यह जो पोलीटिकल
एमेंडमेंट है, उसका उद्देश्य यह है कि जो
सरकार के चमचे हैं. जो ग्राई० सी० एम०
रिटायर हो गये हैं. उनको कहीं फिट बरने के

सरकार कहती है कि हमारे देश में श्राधिक संकट हैं, पैसा नहीं है, स्कीमें बन्द होने की नीवत श्रा जायेगी। लोगों को जरूरत की चीजें नहीं मिल रही हैं। दूसरी तरफ़ मंत्री महोदय इतनी जगहें पैदा कर के सरकारी खर्च को बढ़ा रहे हैं। जैसा कि फ़िनांशल मेमोरेंडम में कहा गया है इस बिल की व्यवस्थान्नों को

कार्यास्थित करने के लिए 2,75,900 स्पये प्रति क्वं का क्वां होगा में स्वझता हूं कि इसकी कोई ग्रावक्यकता नहीं है।

इस बिल में केवल सैक्शन 3 और सैक्शन 5 में एमेडमेंट प्रस्तुत किये गये हैं। सैक्शन 5 में कहा गया है:

"Any person, desiring to export any film for exhibition outside India shall in the prescribed manner make an application to the Board for a certificate in respect theroof and the Bboard may, after the examination of the film as provided in this Act and the rules made threunder—

- (i) sanction the film as a film fit for exhibition outside India; or
- (ii) direct the applicant to carry out such excisions or modifications in the film as it thinks necessary, before sanctioning the film as a film fit for exhibition outside India;".

यह कितनी भाश्चर्यंजनक बात है कि जो फिल्म देश से बाहर दिखाये जाने के लिए होगी, उसको बहुत क्लोखली देखा जायेगा भौर उसमें भावश्यक काट-छांट भौर परिवर्तन किये जायेंगे। क्या मंत्री महोदय यह नही चाहते हैं कि जो फिल्म देश मे रहने वालों को दिखाई जाये, उसका स्टैंडई भी भच्छा हां? क्या केवल वही फिल्में भच्छी बननी चाहिए, जो बाहर भेजे जाने के लिए हो? मैं समझता हुं कि इस एमेंडमेंट में कोई दम नही है, भौर इससे कोई फायदा भी नही है। इस लिए मंत्री महोदय इस एमेंडमेंट को वापिस ले सें।

मैंने अपने एमेंडमेंट्स के द्वारा नाहा है कि नोर्ड में सिर्फ पांच आनरेरी मेम्बर्च रखें जायें, ताकि देश पर ज्यादा भार न पढ़े। देश वैसे ही गरीव हैं उसको और जयादा करीब न बनाया जाये। में सामह मन्द्रमा कि मंत्री यहोदन इस किल को विस्त्रा कर में सीर कोई काम्मिहेंसिक किल लायें।

भी बाबूरान महिरवार (टं कमनड़):
समापति महोदय, जो संबोधन विधेयक प्रस्तुत किया गया है, मैं उसका समर्थन करता हूं।
इस विधेयक का उद्देश्य विल्कुल सीमित है।
इसके द्वारा यह व्यवस्था की गई है कि सेन्सर बोर्ड में 5 स्थायी मेम्बर रहेंगे, जिनको बेतन मिलेगा और 6 घस्थायी मेम्बरों का प्रावधान किया गया है, जिनमें 3 मेम्बर फिल्म उच्चोग के कर्मचारी, या उसमें काम करने वाले होंगे।
इस व्यवस्था से बोर्ड घधिक कुमलता से काम कर सकेगा।

यह समोधन करने की धावश्यकता इस लिए पढ़ी कि घभी तक सेन्सर बोर्डू के सदस्य घस्थायी ये घीर वे काम में पर्याप्त इचि नहीं लेते थे। इस लिए सरकार ने सोचा कि बोर्ड में ऐसे लोगों को रखा जाये, जो पूरे समय काम करें, ताकि वे फिल्मों की खामियों को ध्यानपूर्वक देख सके।

कई माननीय सबस्यों ने कहा है कि हमारी फिल्मों में घम्लीलता है। लेकिन हमारी संस्कृति में भी ऐसी बहुत सी बाते हैं, जैमें खबुराहो धीर कोचार्क डैम्पल। वे स्थायी हैं, वे मदियों में चले था रहे हैं घीर हवारों की संख्या में लोग उनको देखने जाते हैं। उनका घसर नोनों पर का पड़ता है?

धाज से बीस पण्णीस मान पहले हमारे देश में जो चलचित्र बनते थे, उनके कथावक और विश्वय धार्मिक, शासासिक कुरीतियों का प्रदर्शन, समाय मुखार और ऐतिहासिक घटनाओं से सम्बन्धित होते थे। देखते वालों पर उन चलचित्रों का बहुत धण्णा ससर पड़ता था। नेकिन जब से परिचर्षी वैंथों की सम्बन्धा हमारे देश में धाई है, तब से हमारी कि नों में कहानी का न कोई सिर होता है और न बैर।

इसी तरह हमारे यहां साहित्य भी मर सा चका है। हमारे साहित्यकार ऐसी प्रेम कहानियां लिखते हैं, जो कनाट प्लेंस के ग्रास-पास खत्म हो जाती हैं। एक मकान में पूरी कहानी खत्म हो जाती है। ऐसी छोटी छोटी पस्तकं हर ज्यह । वक रही है इर्यः तरह हमारी पत्रिकाओं में नंगे और अश्लील चित्र छपते हैं। पिछ रे हफ़ते लिटज में एक अमरी-कन महिला का इसी प्रकार का फ़ोटे छपा है।

Cinematograph

(2nd Amdt.) Bill

इस लिए ग्रावण्यकता इस वात की है कि सरकार गम्भीरता स यह देखें कि बुराई की जड़ कहां है। हमारे देश में आज जिस साहित्य की रचना की जा रही है, उसमें ग्र⁹लीलता भरी रह^त है। वह साहित्य हमारे नीजवानीं को गलत दिशा ग्रोर ले जा रहा है। उस साहित्य चोरी डकंती ग्रीर पाकेट-मार की बात होती तो है बार बड़ी बार हमारे ।चत्रपट पर्भः ।दखाई जातः है।

इस्तेल में मंत्री महीदय से निवेदन कहंगा की ताओं रुपये खर्च कर के जो फिल्म बनाई जाती है, कवा उसका निरीक्षण करना पर्याप्त नहीं है उस फिल्म की सहानी को पूरे बोर्ड के नामने साना चाहिए और यह देखना चाहिए कि कहीं वह हमारे इ तहास, हमारे ग्रादशों ग्रीर हमारी परम्पराग्री के प्रतिकृत तो नहीं हं, कहीं उससे हमारी अप्रबंडता के भंग होने की स्नाशंका तो नहीं है। हमारी संस्कृति के विरुद्ध तो नहीं है, ऐती बातों पर जब तक हम विचार नहीं करेंगे तंब तक बोर्ड का काम सही दिशा में नहीं हो पाएगा। मैं चाहता हं कि केवन जो फिल्म बन कर आती है उती की नहीं, बल्कि उसकी जो कहानी है उस पर भी विचार करना चाहिए कि वह किस तरह की है। 1256 L.S.--11

16 hrs.

भ्रव रही यह बात कि लोग सिनेमा देखते हैं तो उस का असर उन पर पड़ा है तो सिनेमा तो मैं नहीं देखने जाता लेकिन जब मैं शहरों में जाता हूं तो वहां हमें जिन्दा विव दिखाई देते हैं। लड़के लड़कियां स्कून में क्रा करते हैं ? शहरों में जो शापिंग करने जाते हैं वहां क्या देखते हैं ? हर जगह एक सामाजिक ब्राई इस तरह की फैल गई है। हम अपने घरां में देखते हैं, घरों में भी ऐसे ही कपड़े पहनते हैं। वाप भीर मां के सामने लड़के और लड़-कियां आज किस तरह के कपड़े पहनता हैं ? स्कूलों में लड़के लड़िक्यां किस तरह के कनड़े पहनते हैं ? तो केवल सिनेमा से ही नहीं होगा तमाम सामाजिक व्राइयां को हमें देवना होगा। हम तो अपने घरों में जिन्दा ही किइनी फोटुए देखते हैं, शहरों में भी देखते हैं, सड़कों पर देखते हैं। तो इस के ऊरर कुछ प्रतिबन्ध लगाना चाहिए सरकार को इस के ऊगर विचार करना चाहिए... (ब्यवधान)....इन दातों की तरह ध्यान देना चाहिए कि देश का चरित्र कैंने सुधरे, हमारे लड़के पढ़ें लिखें। ग्राज स्कुलों ग्रीर कालेजों में तरह जरह की नशीली दवाइयों का इस्तेमाल होता है। उस के उपर प्रतिबन्ध लगाना चाहिए। तरह-तरह के हिष्पियों जैसे कपड़े पहनते हैं, उसके ऊरर प्रतिवन्ध लगाना चाहिए। ग्रभी हम ने देखा बम्बई में एक कालेज में क्या हुआ और जबलपुर में तो एक सब इंस्पैक्टर को लड़कों ने मार दिया। वहां के स्कूल के प्रिसिशल ने कहा कि जो भ्रपने बाल कटा कर भायेगा उस को हम ग्रपने कालेज में ऐडमीशन देंगे। तो बगल में नाई की दुकान खुल गई। नाई की दुकान से पहले बाल कटाये जाते थे तब ऐडमीशन लेने जा पाते हैं। गलत तरीके से हिप्पियों की तरह के कपड़े पहनना या बाल रखाना जितनी इस तरह की बातें हैं इन की बन्द कर देना चाहिए। हमारी जो प्रपनी प्राचीन सभ्यता है उस के मुताबिक हमें चलना चाहिये।.... (व्यवचान) . . .

जो हम कहते हैं वह बरना चाहिए। हमारी

मारतीय मध्यता ऐसी हैं कि किसी भी मुल्क
के सम्पक्त में हम था। हम उन को बदल नहीं
सकते। सित्यो पुरानी हमारी प्राचीन सम्पता
है, कितना भी विदेशों का प्रनाव उहे हम उ
को बदल नहीं सकते। इसलिए ध्रानी सम्प्री
को सुरक्षित रखने की तरफ सररार का ध्यान
देना चाहिए। उसके लिए चाहे उस क दूसरे
कानुन क्यों न लाने पड़े लेकिन स्कूलों में समाद
में भार शहरों में जो इस तरह के लोग युमने
किरते हैं उसके ऊपर प्रतिबन्ध लगाना चाहिए।

THE MINISTER OF INFORMATION AND BROADCASTING SHR I. K. GUJRAL, I am grateful to the House for debating this issue with so much interest You will recall that we had debated this in February last and I was feeling that pershaps it might be difficult for us again to link up the discussion we were having five months ago but fortunately Members kept their minds so fresh that even after five months' break the link was not broken and the discussion was worthwhile

इस के लिए नियम बनने चाहिए कि कैंप कपड़े

पहनने चाहिए और कैमे उन को रहना चाहिए।

इन शब्दा के माथ म इस बिल ममयन बरता

Let me recall that five months back some leading Members of the House took part in the debate, namely Shri Sreekantan Nair, Shri Salve. Shri Hazra, Shri Daga, Prof Mukherjee Dr. Karni Singh who was a member of the Khosla Committee also though the attended only one meeting—Prof Dandavate and some friends spoke today and they have all enriched the discussion very much

What become obvious was the concern about the present atuation regarding films because everybody realises that this is a very powerful me-

dium which could be used for good or for bad Particularly in a society like ours, we have to keep in mind the unpact on minds, especially young minds Visual media, particularly the film have come to occupy the centre ot stage in our cultural life. It is a fact whether we like it or not, that today all performing arts forun dely or unfortunately I think more unforfunately then fortunately, derive their inspiration more from the films than vice versa I say so because I feel that the performing arts should set the standards for films and not vice vera. particularly when the tradition and heritage of our performing arts is so rich from which we can draw a lot I feel that our children in particular have to be somewhat, if I may say so, saved from the impact of the films as they are at the moment We have not realised how much impact this medium, is having on the making of minds In this regard, the Khosla Committee has done very good work It was a committee composed of learned people who gave their time and applied their mind to study the various aspects of the film and it came to some conclusions the result of which is this Bi'l It is important to remember not only the impact the film has on adults and grown-ups but the deep impact it has on the minds of the children and the vounger people The Khosla Committee has exhaustively quoted from the book Our Morie Made Children hy Forman I shall take a few minutes to quote some very pertinent quotations which the Khosla Committee has given from that book I quote from page 61 of the report

"55 Forman states that children retain 70 per cent of what the adult retails upon seeing a film and that the impression of a film lasts for a considerable time. Indeed some of the impressions mature and become clearer with the passage of time. The film, therefore, makes a very strong impact upon children, far stronger than adults are prone to believe. Experiments made with

educational films show that know-ledge increased 20 per cent to 40 per cent more on screening a film than on communicating the same knowledge through other means. The author adds that a scene in a film shapes the attit des and social values of children. Any kind of medium which employs visual as well as aura communication makes a deep and lasting impact ipon an impressionable mind."

"5.6 Forman points out that the mental make up of a criminal in the film is not explained. It is not till the very end that he meets punishment and m the meantime a great deal of sympathy is aroused for him The part of many criminals in films is taken by popular stars who are well dressed, handsome and often rich In the same way, love without marriage constitutes a disproportionately large part of film themes, and the actors are usually popular film stars fore in the minds of the audience. particulariv the young and impressionable part of the audience, a measure o' sympathy an, approval is aroused

"5" The author says "Imagine the children from the age of six on exposed to the flood of movies pouring ecross the screen, loaded chiefly with the well-known movie trinity of love, sex and crime with all the violence, vulgarity and false values that so many movies have. It is a question whether the child will have become so excited as to lose sleep for a week or will sleep so drugged or exhaused by emotional fatigue that his sleep will be a kind of stupor. Whichever of the two happens the price paid is exorbitant."

This is the basic background in which we have to examine the film scene as such.

Wilm as well know, leaves a great deel of impression. As I have said just now, it is not only on the child but also on the adult mind. I, therefore pose a question to this august body and, through this, to the society as a whole whether it is a matter of social concern or not. Can society ignore this powerful medium' Up till . .. have we or have we not let the film alone to do whatever it can to the to my at arge" We have let the tate of the society, the shape of the society. the future of the society particularly the future of the tender minds in the hand, of these whom we may choose to call by and large, financial adventures These financial adventurers have not taken cinema either as an art, or as a contribution or as something which we may call culture. They have taken to it for the purpose of digging gold. They have not gone for the purpose of reforming society and realisms the responsibilities that society imposed on them But, unfortunately, a substantial section of them have looked upon it for making quick money by the shortest possible methods and possible means I do feel that at least sometimes my friend. Shri Jyotirmov Bosu should agree on something. because I am talking of culture and I hope he is interested in culture more than politics, at least sometimes

I do feel that society, unfortunately, as such has turned a Nelson's eye to this very important happening within the society as a whole Sometimes we have been motivated by puritanism We have felt that in our puritanism we can wish the film out but the film could not be wished out The film has come and the film has invaded our cultural 'ife; rather, it is now part of the entire life of the society as a whole. Therefore, when we have continued to have an ambivalent attitude towards the film as such the film has gone further and made its imnact. I. therefore, feel that today at least the time has come when we should realise that this nowerful force has to be controlled not in the political sense but in the social sense and used for social purposes.

I do feel that people who have social consciousness and social responsibility

Cinematograph ' 263 (2nd Amdt.) Bill

should be given more and more opportunity to make films. I also teel that this sense of responsibility has to be the basic ingredient for any cinema policy that we may choose to follow in this country as a whole. We should also face the fact that this medium in today's context has to be dealt with and cannot be wished out I do feel therefore, that towards this powerful visual medium which can shape the society as a whole particularly in our country where educationa and cultural inputs are so much needed, we should have a positive atitude because the film can be used to a great dea! of advantage.

I would also like to point out again going bark to the Khosla Committee. because they have made a very interesting observation- they quoted from the same book to which I have just now referred -- the author claims:

'We pay for our school system We pay for our water supply. We also pay for the motion pictures would we say if any questionable character were to be allowed to come in suddenly and take charge or our children's school? Or, if suspected water were even occasionally turned into our mains? What an outery goes up if the milk supply in a town is suddently discovered to be in the least degree tainted. The vast haphazard promiscous so frequently ill-chosen, output of pictures to which we expose cur children's minds for influence and imprint, is not this at least of equal importance?"

This is the basic issue.

Unless we are able to treat and decide to treat the cinema on the same basis as we treat our text-books and literature, till then the cinema scene as such will not improve. This can improve not by censor alone. I am not going to claim that after this Bill is passed and after the new Censor Board is set up, the cinema scene will change. That can change only if we decide that social investment has to be madé.....

SHRI MANORANJAN HAZARA (ARAMBAGH): It has no connection with the Bill.

SHRI I. K. GUJRAL: I think, if you will use more of your imagination and less of your speaking-power you will find the connection.

SHRI JYOTIRMOY BOSU (DIA-MOND HARBOUR): Be relevant SHEI I. K. GUJRAL: I am glad

Mr Jyotirmoy Bosu is interested in relevance.

I do fee! that unless we decide as a society that social investment has to be made and cannot be delayed, we will only face a social peril. Unless we are really in a position to evolve and turn our eyes fully on the contri bution that film has been making a stage is fast arriving when we can fa e. like some of the Western sports s a social catastrophe.

I think, for some time now I have pleaded here and outside that the main method of improving film is that society as a whole and the Government as such must decide to make substantial investment in film In t. day's context. as I have said we see that films are made by those who are the worst type of profiteers. I am not condemning everybody in fil a industry. I am talking of the financial structure of film industry as such. Unfortunately, that section of finances have gone into the film industry which charge very heavy interest. Not only they charge heavy interest but they dictate their terms also. Even the best of the scripts and the best of the stories get destroyed because healthy finance is not available.

I have had the opportunity of studying the systems of some of those countries which we may call as developed countries particularly in that sense of freedom of expression

about which my hon, friend, Shri Daga, is concerned and in those countries. we have seen that the Governments there have made massive financial investments. Unless we make healthy finance available. unhealthy finance and healthy films cannot co-exist. It is just not possible. Unfortunately, we have treated films as a "Kamadhenu cow". We have only tried to get entertainment tax out of it. We have not tried to feed back any money into it. The result of it is that the film scene in totality is degenerating.

Recently, we have made a small experiment in setting up the Finance Corporation. Although contribution has been very meagre in 15 years of the Film Finance Corporation's existence we have been abie to find about Rs 1 crore of investment even then we have seen that the film scene has changed considerably. rause of intervention of the Finance Corporation, because of a new wave of films and the emergence of the regional cinema, there has been a contribution which directly and indirectly has been good even by small investment. I am very certain that unless we decide that a percentage of the earnings of the entertainment tax will be fed back ino the industry, the cinema scene will not Improve

Every day the technology of film-making is becoming expensive. Raw film has become expensive; cameras have become expensive. The production of film has become expensive and because it is becoming expensive, the eye is on the profits as such. That is why all the nostalgas we have about the older films has fadded out. All those who were mostly motivated by the creative instinct could not stand the pressure of finance. Very fortunately, since the coming in of the Film Finance Corporation and also of persons like Shri Satyajit Ray and others in the film industry, a new type of school if I may say so, a minority cinema has also been simultaneously built. This minority cinema to a great extent has contributed to the change of the attitude of the people.

I am speaking in this August House where the whole country is represented. I do wish to appeal through this House to the society and policymakers that we must decide to invest in the cinema industry as such and that only then we can possibly create what we may choose to call an Indian cinema.

SHRI NOORUL HUDA (Cachar): Are you appealing to change social values?

SHRI I. K. GUJRAL: Social values I feel, cannot change only by wishes. For changing social values through a medium, investment is needed, and investment should be made by us. I do not exonerate the responsibility of the Government. I am trying to say that the responsibility of the Government is considerably more because not only the Centre but also the States keep on crying that films are doing harm. But what are we doing about it, how much have we decided to invest, I like to ask. The States earn on an average about Rs. 60 crores annually on entertainment tax. But in 15 years we have invested only Rs. 1 crore through the Films Finance Corporation Naturally, you cannot change the scene as such. I make appeals because sometimes my own heart breaks; I feel that, in spite of my best efforts. I have not get succeeded in finding money or even in convincing my colleagues in the Government. My senior colleague is sitting here. Without investmesnt the medium of cinema cannot be used to advantage, and disadvantages can be considerable

SHRI JYOTIRMOY BOSU: If you project the image of the ruling Party through cinema, you will get a lot of money.

SHRI L K. GUJRAL: My friend, Mr. Bosu, eats, **Jy**otirmoy drinks and sleeps with politics. Nothing else ever crosses his mind. For some time, for a change, he should remember that he comes from the rich land of Bengal [Shri I. K. Gujral]

the land of Tagore, where culture also matters. If he tries to put himself in that frame of mind he will be able to think of things better and finer than what his mind is being applied to always.

The scene has changed in this country. India has undergone many changes. Today India is the biggest film producer in the world. We produce the maximum number of films compared to any other country, and if I am not mistaken-I hope I am right in saying so-that, in pite of everything, it is a very fortunate thing that our creative genius in the cinema has emerged and asserted itself compared to the creative genius in the world. We have seen that in many competitions and many festivals our film-makers have made their mark and they have been able to show to the world that better films can be made and have been made in spite of all the difficulties that they have been facing.

This Bill is trying to remove some of the difficulties that censorship has been Any consorship law, at its very best, is a negative force or a negative approach. It naturally, can have only a very limited role. Although it must assert against vuigarity it must assert against debasing of taste, it must assert against dehumanising of sensitivities and finer values, it must assert against perversion, it must assert against glorification of the goondas and it must resotre to women and children their rightful place in the society. Even then this cannot be as effective as public opinion because the most effective censorship in the country is ultimately the public opinion. Public opinion in this context has naturally to be educated.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Where is the public opi-

SHRI I K. GUJRAL: That is what I am appealing for You and I should

extent a change has come. I will give one or two indications. For instance, till about last year whenver the Censorship Board gave 'A' Certificate to a film, the film-makers were gererally very happy because they thought that it would dig more gold. But now we have seen a change in the course of the last year or so. Whenever 'A' Certificate is given, there is now always a hue and cry and the demand is more for 'L' Certificate. This itself is indicative of the change. Another undicative is this. The regional language

films for instance. Malavalam films.

Kannada films and Bengali films, the

new ones that have come up in these

three or four States, have made a place

classics, on social investigation, social

issues. And this scheme is new being

respected more and more. But I do

themselves: they are based on

arouse that public opinion. To an

Cinematograph

(2nd Amdt.) Bill

feel that even then SHRI P. G. MAVALANKAR (Ahmedabad): If you are building a case for

quality films, let us spend more on it.

SHRI I. K. GUJRAL: I do not invest anything on it. You are talking of more and more. I say, let us invest something on it. Unless we decide to invest something on it the cinema scene will not change. I do not know whether you were here when I was speaking on this point. Perhaps you had been out. I am not accusing you but on this I have spoken at length because I am one of those who would like you to feel-it is not a question of this side or that side—that it is a matter of common concern for all of us. This is a powerful medium which makes and shapes the minds of men and so it needs investment like the books

SHRI ATAL BIHARI VAJPAYEE (Gwalior). Where are the cinema halls even if you make better films?

SHRI 1. K. GUJRAL: Not only cinema halls but better films have to be produced, more and more specialised films for children and young men

need to be made and all this needs investment. I think the stage has come when the country should apply all its mind whether we can or we cannot at least part with 50 per cent of the cutertainment tax to see that better cinemas come in and even the number of cinema theatres that we have in our country as our friend Shri Vajpayee has drawn our attention to, is only about 7,800 Can you imagine that the Soviet Union with a population of one-fourth of ours, has 1.40.000 cinemas. The UNESCO sometime ago had laid down norms for Even if we follow those norms m the developing countries, we should increase our cinema halls by three times because what is happening to-day is not that cinemas ... few but the cinemas are expensive. The lowest cinema ticket plus the entertainment tax has become so expensive that a lower middle class man or a poor man just cannot afford to go to cinema at all It is not a question that he cannot be influenced but he is kept out of the contact with the cinema and entertainment is denied to him. In urban areas more and more we are finding tensions which are not only economic tensions but non-economic tensions also because there is no release from those tensions. We have made some experiment in Delhi recently by starting an olen air cinema in the Rabindra Rangashala where we have kept the ticket at 50 paise and Rupee one. We have 8000 seats and you will be surprised that every day every seat is sold and every day 3000 people come who. I must say never go to cinemas otherwise and people from Juggis and phopris who cannot just otherwise affort to go to a cinema.

SHRI JYOTIRMOY BOSU It creates a law and order problem.

SHRI I K. GUJRAL. That problem will always be there whenever people get together. But that does not mean that we can afford to throw the baby with the tube water. Therefore, I do feel that we should possibly think in

terms of having something in this context.

Some of my friends talked about the criteria followed by the Censorship Board in rejecting the film. In the last couple of years I am particularly keen that films that preach violence...

SHRI JYOTIRMOY BOSU What happened to the Member who was chight red-handed taking a bribe in Bombay?

SHRI I K. GUJRAL: I to not know Perhaps Shri Jyotirmoy Bosu knows better.

SHRI JYOTIRMOY BOSU Jyotirmoy Bosu gets the information

SHRI I K. GUJRAL I would have appreciated if the hon. Member gets up and speaks The hon. Member did not participate in the debate. He was busy writing his notes for something else. Suddenly something flashes across his mind and he starts interrupting.

SHRI JYTIRMOY BOSU: I am privileged to sit on the same bench as the Chairman. Please do not carry coal to New Castle

SHRI I K. GUJRAL I am prepared to give the floor to Shri Jyotirmoy Bosu to give us some worthwhile suggestions. But he does not apply his mind to matters of culture. That is the t-agedy That is the real difficulty.

SHRI JYOTIRMOY BOSU: At the present moment I am worried about the stomach culture in this country.

SHRI I. K. GUJRAL: I hope your negative approach will fill that soon. As I was saying that we have been trying to assert and curtail violence and vulgarity in the cinema. In the last year for instance, we denied certificates to 15 films. In this year in the first 5 months, the Censo-ship Board refused to certify 3 films. Also the

[Shri I. K. Gujral]

Cinematograph

(2nd Amdt.) Bill

metreage of cuttings has conderably increased. In 1973, apart from the films which were not permitted to be shown, about 15,000 metres were cut from the various films. But cuts do not solve any problems. As I have said just now, all these are negative methods. Positive methods have to be found.

Then I come to the points made by Shri Sreekantan Nair who said that the set up is being made more cumbersome in respect of the Film Censor Board for that, I would say, it is not cumbersome but it is being made simplified in the sense that now we are going to have six whole-time members and the result would be, since every film will have to be seen by at least one whole-time member uniformity in regard to the application of the rules will be there and it is far more easier for them to sit with the assessors of a particular language and take a view on the film at the moment. With the help of the honorary committees we are not able to make the impact and that is why we have accepted the recommendation of the Khosla Committee and we are going in that direction.

Now I come to another point which was raised by my friend Mr. Salve and it is this. He spoke about the various aspects of the films and he had particularly drawn my attention to the film Bobby which was worrying him very much. I have drawn the attention of the Film Censor Board to the remarks made by Mr. Salve.

Mr. Manoranjan Hazra talked about the fate of the Cine-workers who do need attention. I may tell him that we are at the moment at the stage of drafting of a Bill for protecting the salary etc. of these persons and I do hope I will be in a position to come to the House very soon with that Bill to help them to occupy a useful place in the cinema industry as such.

Now, Mr. Daga made a long speech. and he was particularly worried about the words censor, about the older people, about the dangerous trends and so on. He said in the course of his speech that films had not made any impact, I think Mr. Daga's speech was very classical, because, he is oneof those people who feel that cinema is seen and forgotten sooner than one thinks. But if you sit with Mr. Daga he will even tell you what film he saw some twenty years ago and what was the story there, and still he feels that the impact of the film can beeasily forgotten! Mr. Daga also quoted Khosla Committee Report, and Mr. Daga said that they had talked of liberal approach. I agree. Liberal and licentiousness are two different things. I am all in favour of laberal approach. I am not a conservative and I am not for a conservative approach at all but I am for a more responsible approach. I do agree with Mr. Daga that ...

SHRI B. V. NAIK (Kanara): What you do is this. When it comes to practical things, what you are doing is, you are not going to introduce good films, but you are going to cut the bad films. That is to say, it is only a negative function The hon. Minister is very sensible and I am gure he will give greater thought to it.

SHRI L K. GUJRAL: I am grateful for the credit you gave for being a sensible one; you can say sensitivity, as well, because in art values I have sensitivity as well We have changed the approach the methodology etc. and I have told time and again what all things we have done to change the scene. That is why I have spoken with regard to a comprehensive film policy. Elsewhere I had also spoken of the cess. I have spoken on the Film Council. I have spoken of art threatres. I have spoken about film societies. have spoken of children's films. I have spoken about setting up of the corporation which in totality is going to change the scene.

Cinematograph (2nd Amdt.) Bill

SHRI B. V. NAIK: What all you can do with the censors is to take a scissor and cut the negative part but you cannot substitute a good part.

SHRI L K. GUJRAL: I have said so. My friend, Prof. Mukheries is not here. He also had talked of the need fo: a ser lible national films policy which I have tried to enunciate just now and also the Cine Workers' Bill. He had also talked about the Metro Cinema and Shri Bosu is interested in that also and because Mr. Bosu is keen that something should be said about the Metro Cinema. I would only like to say here that we have set up a negotiating committee from the various industries together and some representatives of the owners are also here and the documents are being examined. I hope we shall be in a position to settle this issue soon. (Interruptions).

SHRI JYOTIRMOY BOSU: You support Messrs. Gupta Brothers in Bombay. And you, Mr. Ganesh, have given him support.

SHRI I. K. GUJRAL: He has given me full support. I also feel that Shri Nahata, particularly, had talked of the good films and the people's demand for a good film He had asked for a Film Corporation I am glad to say that only two days ago the Cabinet had approved of the setting up of a national film corporation. I think we shall be setting it up very soon. With the setting up of that we shall be able to start at least a new phase in import and export of films also and earning some money to finance the films corporation to perform the responsibilities more adequately.

Dr. Karnı Singh had emphasised about the need for a family film. could not agree with him. But. I do feel that healthy and helpful family films are needed. Prof. Dandavate, sitting here, has made a speech which is very useful and learned. He has talked about the generation gap in the government thinking. I do not

think that there is generation gap in the government thinking. I think that the generation gap is not in the context that we are against what the new generation wants. I am all for the films which are youthful in approach, which are youthful in their comprehension, which are youthful in their art. films and which are youthful in their sensitivity. But, I think that all that is sold in the name of the youth is not that either Prof. Dandavate or I would wish. I think it is not in that sense that we have any generation gap problem. I think Prof. Dandavate also had asked a question which needs a reply. He has asked whether the elements which are extraneous to arts are judged by the art form. I think it would be too much if we say that all the films are in art forms although some of the makers do believe in them. Do you know, Prof. Dandavate that out 100 films which were started in India, seventy per sent of the filmsfail under it because people who are adventurists and who have earned money in something else-in stock exchange or something else-do want to venture into the films? The result of all this for making a good film. In that they are neither interested in the art films nor in aesthetics. We have, fortunately, as I said just now, some leaders who have a deep commitment to the art films and the things of that kind. I do not think that there is any difficulty coming from the censors or from those who are certifying the films as such.

274

Before I finish, I must compliment Prof. Dandavate for his very very beautiful speech on the art and the enunciation of the art film.

DANDAVATE MADHU (Rajapur): I would like to ask; is it not true that even in those societies in some of the countries where efforts. are made to control and regiment art. there not only the freedom of the artist is lost but even the creative mind is. disturbed?

might quote a little from the speech of

SHRI I. K. GUJRAL: I am not able to say 'Yes' or 'No' because this is a discussion in which, if Prof. Dandavate wants me to say 'Yes' or 'No' I would not like to reply. I can assure you of one think and that is that no attempt whatsoever on our part will be made either to regiment the art or to try to cont-ol the art. We are only trying to eliminate those things to be urhealthy and known to be perverse to debase human values which, not only nots us a poison to our society but is now acting as a lava to our basic and cultural art value. We are now trying to fight against this and not against the art films as such

Shri Mavalankar has naturally and rightly asked that we must be always conscious of the difference between the freedom and licence and the liberty of the people that is involved in it. I think that it is in that context only that we are thinking of the present meaesures because corelations of these three only make the validity to the present Bill definitely useful. Shri Rudra Pratap Singh has complained about the lack of uniformity of the censors. I think with the appointment of whole-time members we will be able to achieve that uniformity. He talked at length about nudity and kissing. I think I have made my views known on this subject in the meetings of the consultative committee. It is in the broad context as Khosla Committee has tried to see these things that they have to be seen. Covered nudity and covered vulgarity can be worse than nudity. That is what is happening today.

Shri Tombi Singh has drawn our attention and rightly so that we must declare our national film policy. I have said just now how I am looking at the scene and what are the ingredients of the national film policy. Shri Gowder has talked about censorship by the State Governments. This issue was discussed at length in the Constituent Assembly when censoring and films were made central subjects and taken from the Concurrent List. I

"Mr. President. Sir, the object of bringing this entry which was orginally in the Concurrent List to the Union List is two-fold.

Firstly, to prescribe as far as possible a uniform standard for sanction of films, and

Secondly, to prevent an injury being done to any producer of a film whose film may not be sanctioned by any particular province for reason of some idiosyncracy or some standards which are extra-ordinary character and do not conform...".

I think this speech holds good even today and particularly in his State politics which is dominated I think the present situation where censorship is a central subject is correct but while appointing six members we are going to post two of them at Madras and they must know the local languages of the region because only then the censorship be possible. Since India is making many films we have provided in the Bill assessors to assist the wholetime members. Our policy to have the Chairman and two members in Bombay: two members Madras and one member in Calcutta so that they are able to look after all the films made in those areas.. My friend Mr. Reddy had asked me to see that people knowing various languages are appointed on the censor Board. Well, we will try to do that as far as possible. Some friends have asked me about the pre-censorship of the scripts. If is not an impracticable suggestion but it does not serve much purpose because films are not made by scripts. They are made as films deve-

भी टी॰ तोहन साल: जैसा घाए ने बतनाया कि यह मुक्त में नहीं होता बाद में भी उम में तब्दीनियां करते हैं....

श्री भाइ० के० गुजराल बाद में भी करते हैं, नहीं बाद म ही करते हैं। जो विवित्र हो ग है उस में कुछ नहीं होता है। निकिए में हाना है कि मोहन चाल जी ने हिसी से दान्ती दिखाई। धार दो नी रिखाई उस के बाद क्या हमा ? यहा वह चीत्र मानी है।

277

सोटा लाल जी ने यह भी कहा है कि स्टेट गवनंबर के द्वारा मितमा हाउमेज का ले लिया आय। मै उस के लेन के हक मे नहीं है। मेरिन इम बार के हर मह कि म्डेट गर्रामदम जो मिनमा लेता चाहती है वे घाने मिनेम। हाउसेज सीर बनाए। इस म काया लगाया जाय वया कि सगर मिनमा हाउमेज की जमरन है। उसी सिनेमा शाउस के उनर फिर । फर भीर करवा लगाया दन का कोई फायदा नहीं (व्यवधान) 81

SHRI JYOTIRMOY BOSU 1 shall bring a Punjabi film to him

Let him SHRI I K GUJRAL That is why I have please do so succeeded in persuading five or six States to set up cinema corporations to make more cinemas, because ultimately that will be more useful than nust investing moneys in cinemas which have already been made.

My hon friend Shri Sharma telked of the extra expenditure involved. I think there was a great deal of contradiction in what he said On the one side, he was very much concerned about the social impact of films and on the other side, he was more concerned about the couple of lakhs of rupees which would be spent on censoring of films. But I can assure him that most of it will be recovered because two are going to increase the censorship fee also and so it is not as if in the end the exchequer will be losing money on this

I think I have a covered most of the points raised in this debate shall only conclude by saying that as a result of this debate my bon. friends on both sides of the House may kindly

treat with considerably more seriousness the cinema scene as such and help us and the society in evolving a comprehensive film policy which to a very great extent fortunately has been spelt out in the Estimates Committee's report The Estimates Committee's report has been very wholesome and useful and we are trying to evolve a policy based on that

MR CHAIRMAN The question is "That the Bill further to amend the Cinematograph Act, 1952, as pas ed by Rajya Sabha, be taken into consideration"

The motion was adopted Clause 2 was added to the Bill.

SHRI MANORANJAN HAZRA I ber to move.

Page 2, omit lines 4 to 10 (16)

I have moved this amendment because in my opinion there is no need committee because for a revising there is already another committee for the purpose I hope the hon Minister will accept it

SHRI I K GUJRAL. I am unfortunately not in a position to agree with my hon friend. The question of a revising committee came in because some people used to file appeals. Uptil now, our procedure is that appeals are disposed of by the Ministry and the Minister either after seeing the films himself or after taking the advice of some of the experts We are now institutionalising it We are going to have a panel of about 12 learned people who know about films and about law. out of these 12 we shall choose a panel of two or three every time an appeal comes, and the Minister will follow the advice of this panel in disposing of the appeal I think this is better institutionally than any discretionary powers given even to the Minister

MR CHAIRMAN. I shall now put amendment No. 16 to vote.

[Mr. Chairman]

Amendment No. 16 was put and negatived.

MR. CHAIRMAN: The question is. "That clause 2 stand part of the Bill".

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3—(amendment of section 3)

SHRI R. R. SHARMA: I beg to move.

Page 2, lines 14 and 15,-

for "five other whole-time members and six honorary members"

substitute-

"five hono-ary members"." (3) Page 2, lines 22 to 24,-

for "and the other whole-time members shall receive such salaries and allowances may be determined by the Central Government and the honorary members"

substitute_

"and the other members including honorary members" '(4)

SHRI M. C. DAGA: I beg to move:

Page 2, lines 14 and 15,-

omit "and six honorary members" (7).

Page 2,-

omst lines 16 to 19 (8).

SHRI MANORANJAN HAZRA: I beg to move:

Page 2 .-

for lines 13 to 15, substitute-

"(1) for the words 'not more than nine other members apCinematograph 280 (2nd Amdt.) Bill

pointed by the Central Gov- . ernment', the words 'five other whole-time members and 12 honorary members appointed by the Central Government to look after the performance of the regional Committees in five regions. namely, Calcutta, Delhi, Bombay, Medras and Gujarat where five regional committees shall be constituted shall be substituted:" (17).

Page 2. line 18-

for "three" substitute "five" (18).

Page 2, line 19,-

after "industry" insert_

"as artists, technicians and workers in any of the five regional centres, namely, Calcutta, Delhi, Bombey, Madras and Gujarat." (19).

भी रामरतम सर्मा मभापति जी. मैंने प्रपनी प्रमेण्डमेंट्स मे यह चाहा है कि क्लाम 3 मे 5 इसरे होल-टाइम मेम्बरो तथा 6 ग्रानरेरी मेम्बरों के म्बान पर केवल 5 धानरेरी मेम्बर्ज) कर दिया जाय। प्रजी मन्त्री महोदय जवाब देते बक्त कह रहे वे कि यह बहत बोडी राम क बन्त है में ऐसा महन्म करता हु कि इस मामने में ज्यादा प्रार्थिक बोझ न लादा जाय । मैं तो यह चाहता ह कि इन की तनक्वाहों पर सर्चा न बढ़ा कर सरकार इच्छ-स्टी मे नचे हुए उन नोवों के निवे जो काम करते हए डिमएबिलड हो जाते हैं , या जो बाद में रन-बाउन हो जाते हैं जिन को कोई पूछने नाहा बड़ी होता , उन की सहायता के निये धाप कोई क्षा बनाते बनचिव प्रदेशन के लिए भवन बनाने के लिये धनराशि की व्यवस्था करने , इस इच्छ-स्ट्री से सम्बन्धित उद्योगों को बोलने की व्यवस्त्री करते। मेरे दोनों धमेण्डमेंट बहुत महत्वपूर्य 🖁 धीर नेरा धनुरोध है कि सरकार इंग्हें स्वीकार करे ।

Cinematograph 282 (2nd Amdt.) Bill

श्री मूल चन्द डागा: सभापति महोदय , क्लाज 3 म कहा गया है--

which shall consist of the Chairman and not more than 9 members. What is the amendment? You want that there should be 5 members and 6 more honorary members. That means 11 members—it is compulsory.

 पहले यह व्यवस्था थी कि उन को 4 हजार रुपये तनख्वाह मिलेगी, लेकिन अब इन 11 मेम्बरों को 3 हजार रुपये तनख्वाह मिलेगी,

The Chairman will get at least Rs. - 4,000 per month.

इस केपीछं द्याप का उद्देश्य क्या है ? ग्रानरेरी —मेग्दर्ज के लिये कहा है—

You have said that there should 6 honorary members. What should be the qualifications? Nothing has been said that these will be the qualifications of honorary members. What is the purpose behind it? I have not understood it. What is the report of your Committee?

"We are firmly of the view that the present system of entrusting the preview of films to a panel of honorary examinees consisting of persons who have little sense of responsibility and who have been appointed in the exercise of Government's patronage should be completely done away with".

This is the suggestion of your Committee. Now I have not understood why you want to have 11 members. There were only 9 members and that was to be the limit.

Now you want that there should be 11 members. That is the mandatory provision. One Chairman and 11 members. That means 12 members. That means a heavy expenditure.

एक तरक कहते हैं कि हमारे पास पैसा नहीं है दूसरा तरक बल्की-वाडीज बना रहे हैं— ग्राप की इच्छा क्या है।

For the words 'not more than 9 other members' you have substituted 'five other wholetime members and six honorary members'. It means 11.

इन पांच मैम्बर्स की पेदा बया होना? खोसलाकमेटी ने कहा है—

Each member will not free house accommodation and other things; then Rs. 3,000 per month.

एक तस्क पैसा नहीं है दूपरी तरक आप ने सार वाडीज बना दी हैं।

I have not understood this. The Examining Committee, Revision Commitee, then Board, then Appellate Tribunal and then Government.

उस के बाद नवर्तमेंट के पास जारेगा एक फिल्म को पास कराते के लिए 6 जगह जाना पड़ेगा- स्वह क्या बिल आप ने बनाया है। ठीक है आम मुझे नह देशे कि मैं प्रैंस न करूं मुझे बैंठ जाना पड़ेगा---लेकिन आप कर क्या रहे हैं ---

If I make a film first it will go to the examining committee; then it will go to the revision committee; then it will go to the board. Afterwards it will go to the appellate tribunal. Then it will go to the Government. You must not use your powers and that Government is the best which governs the least. Then seven assessors will be there. One examination committee and then a revision committee and then the board.

कोई पीरियड मुकरिर नहीं किया गया है, कोई लिमिटेशन नहीं है। —

17 hrs

SHRI JYOTIRMOY BOSU: On a point of information. At every stage what is the amount of contribution that is required?

SHRI M. C. DAGA: It says here: where any film .. the Government can call for the record. There is revision power with the Government. It says here: the present censor board is not an independent body; its decisions are hable to be set aside by any order of the Government. Therefore it is condemened .. यह मब न्या है -

वित्रने ब्रादास्या को इस नम पर लगाना चाहते है। इडस्ट्राका इस तन्ह की व्यवस्म्या में बहुत दिशान होगी। अप के बोर्ड ने पाम इस तरह मे कोई पावर नहीं है। प्रगर बोर्ड बनाना है नो उमे पुरी पावर दाजिए।

It says here the assumption that mistakes will be rectified by a higher authority arouses almost universal condemnation

म्राप के बोर्ड के पास कोई पावर नहीं है। एक फिल्म को पास कराते वे ालग उस को पाच कमेटिया के सामने जाना पडेगा इस के पीछे लाजिक क्या है ? आप उनना वडा बोर्ड वयां बनाना चाहने है इतना भारी भरकम खर्ची रखने का क्या का-दा है। क्राउक्स बानरेरी मेहत करा नाम र ते है ?

I have not understood the logic behind. What are your arguments? Then, there is no limit as to how much time a committee will take.

मैं चाहता ह कि ग्राप इस पर फि गौर कीजिए। एगजामिनींग कमंटी में किनना टाइम् लगेगा, रिवीजन कमेटी मे कितना टाइम लगेंगा, हर कमेटी कितना टाइम लेगीं।

SHRI MANORANJAN HAZRA: I agree with Mr. Daga that there should not be so many committees, but disagree with him regarding the number of honorary members. I proposed in my amendment that there should be five other wholetime members and 12 honorary members appointed by the Central Government to look after the performance of the regional committees in Calcutta, Delhi, Bombay, Madras and Gujarat, where five regional committees shall be constituted 1 have given my amendment from the practical point of view so that the cause of the one industry might be served better.

SHRI I. K. GUJRAL: Mr. Daga has not fully read the whole thing. Uptill now we had a wholetime Chairman and a board of honorary members. Then we have the examining and revising committees. At present these committees comprise of panels of honorary members, drawn from various sections of the society. Naturally the responsibility they owe to the board is limited. We call upon them to sacrifice a part of their time to come and see a film The result is. the composition of the committees varies from film to film and there is no uniformity in the application of policy That is why sometimes a film is rejected and another more licentious film gets through. How we are changing it We are going to have a Chairman and 5 wholetime members. We are making it compulsory that every film must be seen at least by one wholetime member, who will be primarily responsible to enforce uniformity of the policy Then we have 7 assessors drawn from various language areas. Every film will be seen by one wholetime member and 2 assessors. If there is difference of opinion between the wholetime memher and the assessors, it will be referred to the revising committee where at least two wholetime inem-Our basic approach is bers will sit. that responsibility should be fixed.

The composition of the Board will be Chairman, five wholetime members, 3 more from the industry and 3 more drawn from educationists and people with cultural sensitivity. This Board will lay down the policy. The real work will be done by the wholetime members.

Coming to the volume of work, on an average, the board examines 450 films a year, i.e. 40 to 50 films a month, i.e. 2 to 3 films a day. It is not very light work. As a matter of fact, one of the suggestions made to the Khosla Committee was that there should be 20 wholetime members because they thought the load was so much. In order to save money we have thought of only six for the time being I hope they can cope with the load

So far as the methods and procedures which should be followed are concerned, kindly keep one thing in mind The procedures are laid down in detail in the rules and directives. My attention has been drawn to the total load India makes about feature films. It also makes 1,000 short films India will be importing approximately 200 foreign which we had stopped for some time. So, the total load of films to be seen is about 1,500 to 2,000 films a year. This is the dimension of the problem. I hope my friend will appreciate this basic issue.

SHRI JYOTIRMOY BOSU: Importation of American films is another scandal.

SHRI I. K. GUJRAL: I have a great deal of weakness for Shri Jyotirmoy Bosu. But he looks too heavy when he sits and talks. If he stands and talks, it will be good for his health and I can reply better.

Shri Hazra has also raised more or less the same point why we should not stick to the honorary people. I have said just now that our experiment has not succeeded and the entire apirit of the Khosla Committee Report is that this experiment of

totally depending on honorary people is not successful.

285

SHRI M. C. DAGA: You have prescribed the qualifications of the three members from the film industry. What about the others?

श्री धाई ० के ० गुजराल : स्रो.रिजिन न बिन में जा है उसकी हम चेज नटं कर रहे है। उसकी साप पिक्षा। सापक नस्तना के लिए मैं फिर कह देना हू सोर सगर कर्न सर नहीं है नो मैं क्लेरिफाई कर देना ह कि जा बाकी नीन निए आएमें के वहीं निए जाएमें जो एमीनेट मैन साक लेटजें, कल्चर एड एजुकेसन हों।

MR. CHAIRMAN: I shall now put all the amendments to clause 3 to the vote of the House.

Amendments Nos. 3, 4, 7, 8, 17, 18 and 19 were put and negatived.

SHRI MANORANJAN HAZRA: Sir, the amendment of Shri Daga should be put separately.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI K. RAGHU RAMAIAH): He is not pressing it.

SHRI JYOTIRMOY BOSU: Sir, on a point of order. Shri Daga has waxed eloquent when he moved his amendment. Then the hon. Minister gave him a dressing down and he also announced that Shri Daga is not pressing his amendment. Don't you call it intimidation? Is it something that should be done on the floor of the House?

MR. CHAIRMAN: There is no point of order.

SHRI JYOTIRMOY BOSU: You must apply your mind to it.

MR. CHAIRMAN: Mr. Daga never pressed for his amendment and his amendment was negatived. It has already been voted and negatived. The mover of the amendment did not want to press it separately. (Interruptions).

SHRI JYOTIRMOY BOSU: The hon. Minister took a quick step, went

JULY 29, 1974

Cinematograph 288 (2nd Amdt.) Bill

[Shri Jyotirmoy Bosu]

to him and came back saying that he is not pressing the amendment.

SHRI G. VISWANATHAN: This happened under your very nose, Sir. (Interruptions).

MR. CHAIRMAN: Mr. Daga, are you pressing for your amendment? SHRI M. C. DAGA: I am not pressing.

SHRI G. VISWANATHAN: According to rules, he cannot withdraw his amendment.

SHRI JYOTIRMOY BOSU: There is a clear rule that once an amendment is moved, it cannot be withdrawn. Even if there is a single dissenting voice, he cannot withdrawn it. It has to be put to vote.

MR. CHAIRMAN: There is no question of withdrawing it now. Already, with the sense of the House, all the amendments were put together and negatived.

SHRI JYOTIRMOY BOSU: We called for a Division.

MR. CHAIRMAN: No amendment was put to vote separately. With the sense of the House, all the amendments were put to vote together and lost. If Mr. Daga had said that he wanted his amendment to be put to vote separately, it could have been put separately. He does not want to press his amendment.

All the amendments were put to vote together and negatived. So, all the amendments to clause 3 are lost.

Now, the question is:

"That Clause 3 stand part of the Bill" Let the Lobbies be cleared.

The lobbies are now cleared. The question is:

"That Clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clause 4—(Insertion of new section 3 A and 3B.)

SHRI R. R. SHARMA: I beg to move:

Page 2, lines 41 and 42,—
for "as many regional officers"
substitute—

"not more than three regional officers" (5).

SHRI M. C. DAGA: I beg to move:

Page 2, line 33,-

for "seven" substitute "three" (9).

Page 2, line 39,-

omit "shall not be entitled to any salary, but" (10).

SHRI MANORANJAN HAZRA: I beg to move:

Page 2, line 31,—
after "fit" insert—

"fifty per cent. of whom shall be representatives of the organised bodies of artists, technicians, employees of cultural institutions," (20).

Page 2, lines 41 and 42,-

for "(4) At each regional centre, there shall be as many regional officers"

substitute-

"(4) At each regional Centre, there shall be two paid members (wholetime) of the Board, who have got profound knowledge in literature, history, culture and customs of the region concerned and not less than two regional officers who shall constitute regional Committees together with the honorary members".

(21)

Page 3,-

Omit lines 13 to 20 (22)

श्री राम रतन कर्मी समारित महोवय, जैमा कि मैं ने पहले कहा है, इस में मरकार पर बहुत धन ने सेमरी खर्ची पड़ेगा। घमी मान-नीय मदस्य, श्री ढाया, मेरी बात का ममर्थन कर रहे थे। पना नहीं, उन्हाने धपनी ए मेड-मेट को क्या वापिस ने लिया। मैं धपन। एमेडमेट को प्रैम करना हू धोर मही, महोदय से धायह करना हू कि वह इस को स्वीनार करें।

SHRI M C. DAGA Here a new section 3A is being inserted. Here it is said.

'Fo- the purpose of enabling the Board to efficiently discharge its functions the Central Government may appoint

Who should make the appointment? Should the Central Government make the appointment or should the Board make the appointment? The functions are to be discharged by the Board but appointments are made by the Why is it so? Central Government After all it is the Board which has to discharge its functions and you say that the Board shall efficiently aischarge its functions and examine the films in different languages under this Act and for that the Contral Government may appoint as man, assessons as it thinks fit' After all, the Board is meant to discharge the duties So, it is the Board which should appoint the assessors Then, why 'as many assessors as it thinks fit' Thiee should be enough If you make it 7 what will be the expenditure?

Then, you come to sub-clause (2) which says:

"The assessors shall not be entitled to any salary, but shall receive such fees or allowances as may be prescribed.". When you have said, "The assessors shall receive such fees or allowances as may be prescribed, where is the necessity for the words 'The assessors shall not be entitled to any salary' What is the purpose of 'hese words You have the Bill with you kindly look into it and see how the Bill is brought before the Parliament

SHRI MANORANJAN HAZRA (Arambagh) I have already moved my amendment No 20 which says

after 'fit' insert-

after 'fit' insert -

", fifty per cent of whom shall be representatives of the organized bodies of artists technicians, employees of cultural institutions"

I think the idea of my amendment is clear and I do not want to make a lengthy speech

My next amendment No 21 wants

"At each regional centie, there shall be two paid members ("thole-time) of the Board who have got p ofound knowledge in literature history culture and customs of the region concerned and not less than two regional officers who shall constitute the regional Committee, together with the honorary Members"

The idea is che it

My third amendment No ?' is Page 3 omit lines 13 to 20

These are my amendments. I want a categorical answer from the Monister and I hope he will enligaten me in this respect.

SHRI I K GUJRAI. So far as my friend. Shri Harra's amendments are concerned, they are more or less repetitive. As I have already explained, the scheme of the Bill is to try to introduce the element of whole-time members because on the basis of the Khosla. Committee recommendations

[Shri I. K. Gujral]

we have come to definite conclusions that it is not possible for us to function as it is, on the basis of honorary members only. That is why all the amendments. But what Mr. Hazra's amendment suggests will defeat the scheme itself. Therefre, I regret I cannot accept it.

Shri R. R. Sharma's amendment also is similar to the one of Shri Hazra. We have experimented over a number of years on the basis of honorary members and we have not succeeded. That is why we have set up the Khosla Committee on the basis of whose recommendations we are amending this law. We want to introduce an element of whole-time members. My friend Mr. Daga was very much worried about one thing: Why this legal quibble as to whether assessors should be paid or not paid? It is made clear that assessors are not going to be wholetime members; assessors are going to be there whenever they are called to assess a film; they will get allowance. That is the main spirit behind the Bill.

SHRI R. R. SHARMA: He is confused with the word 'salary' and 'allowances'.

SHRI I. K. GUJRAL: Mr. Daga has a legal mind

SHRI M. C. DAGA: You have given the provision that the assessors will be appointed by the Board. They will not get salary. Why do you put the words, receive such fees and allowances as may be prescribed? What is the necessity for this? You say already, fees and allowances, as prescribed in the rules.

SHRI I. K GUJRAL: I have sheady said about this. This is merely legal quibble.

MR. CHAIRMAN: I will row put Amendment No. 5 of Shri Sharma to the vote of the House.

Amendment No. 5 was put and negatived

1974 (H.A.H. Dis.) MR. CHAIRMAN: I will now put

amendments Nos. 9 and 10 by Shri Daga to the vote.

AN HON, MEMBER: He wanted to withdraw.

SHRI M. C. DAGA: I want leave to withdraw.

MR CHAIRMAN: Is it the pleasure of the House?

SHRI JYOTIRMOY BOSU: No. Sir.

MR. CHAIRMAN: All right, I will put the amendments to vote.

Amendments No. 9 and 10 were put and negatived.

MR CHAIRMAN: I will now put amendments Nos. 20, 21 and 22 to the vote of the House,

Amendments Nos. 20, 21 and 22 were put and engatived.

MR. CHAIRMAN: So, the amendments are negatived.

The question is:

"That Clause 4 stand part of the Bill "

The motion was adopted.

Clause 4 was added to the Bill,

MR. CHAIRMAN: Now we take up the next item on the Agenda-halfain hour Discussion.

17.30 hrs.

HALF-AN-HOUR DISCUSSION

CRITERIA FOR ALLOTMENT AND QUANTITY OF FOODGRAINS ALLOTTED TO STATES DURING JANUARY TO JUNE 1974

MR. CHAIRMAN: Now we may take up half-an-hour discussion, Shri Ramaytar Shastri.

[DR HENRY AUSTAIN in the Chair].